THE UNLAWFUL ACTIVITIES (PREVENTION) ACT, 1967

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THE UNLAWFUL ACTIVITIES (PREVENTION) ACT, 1967

ACT NO.37 OF 1967

[30th December, 1967.]

An Act to provide for the more effective prevention of certain unlawful activities of individuals and associations ¹[, and for dealing with terrorist activities,] and for matters connected therewith.

²[WHEREAS the Security Council of the United Nations in its 4385th meeting adopted Resolution 1373 (2001) on 28th September, 2001, under Chapter VII of the Charter of the United Nations requiring all the States to take measures to combat international terrorism;

AND WHEREAS Resolutions 1267 (1999), 1333 (2000), 1363 (2001), 1390 (2002), 1455 (2003), 1526 (2004), 1566 (2004), 1617 (2005), 1735 (2006) and 1822 (2008) of the Security Council of the United Nations require the States to take action against certain terrorists and terrorist organisations, to freeze the assets and other economic resources, to prevent the entry into or the transit through their territory, and prevent the direct or indirect supply, sale or transfer of arms and ammunitions to the individuals or entities listed in the Schedule:

AND WHEREAS the Central Government, in exercise of the powers conferred by section 2 of the United Nations (Security Council) Act, 1947 (43 of 1947) has made the Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007;

AND WHEREAS it is considered necessary to give effect to the said Resolutions and the Order and to make special provisions for the prevention of, and for coping with, terrorist activities and for matters connected therewith or incidental thereto.]

BE it enacted by Parliament in the Eighteenth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

- ³[1. Short title, extent and application.—(1) This Act may be called the Unlawful Activities (Prevention) Act, 1967 (37 of 1967).
 - (2) It extends to the whole of India.
- (3) Every person shall be liable to punishment under this Act for every act or omission contrary to the provisions thereof, of which he is held guilty in India.
- (4) Any person, who commits an offence beyond India, which is punishable under this Act, shall be dealt with according to the provisions of this Act in the same manner as if such act had been committed in India.
 - (5) The provisions of this Act apply also to—
 - (a) citizens of India outside India;
 - (b) persons in the service of the Government, wherever they may be; and
 - (c) persons on ships and aircrafts, registered in India, wherever they may be.
 - **2. Definitions.**—(1) In this Act, unless the context otherwise requires,—
 - (a) "association" means any combination or body of individuals;
 - (b) "cession of a part of the territory of India" includes admission of the claim of any foreign country to any such part;

^{1.} Ins. by Act 29 of 2004, s. 2 (w.e.f. 21-9-2004).

^{2.} Ins. by Act 35 of 2008, s. 2 (w.e.f. 31-12-2008).

^{3.} Subs. by Act 29 of 2004, s. 4, for sections 1, 2, 2A (w.e.f 21-9-2004).

- (c) "Code" means the Code of Criminal Procedure, 1973(2 of 1974);
- (*d*) "court" means a criminal court having jurisdiction, under the Code, to try offences under this Act ¹[and includes a Special Court constituted under section 11 or under ²[section 22] of the National Investigation Agency Act, 2008];
- (e) "Designated Authority" means such officer of the Central Government not below the rank of Joint Secretary to that Government, or such officer of the State Government not below the rank of Secretary to that Government, as the case may be, as may be specified by the Central Government or the State Government, by notification published in the Official Gazette;
- ³[(ea) "economic security" includes financial, monetary and fiscal stability, security of means of production and distribution, food security, livelihood security, energy security, ecological and environmental security;]
- $^{1}[^{4}[(eb)]]$ "Order" means the Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007, as may be amended from time to time;]
 - ²[(ec) "person" includes—
 - (i) an individual,
 - (ii) a company,
 - (iii) a firm,
 - (iv) an organisation or an association of persons or a body of individuals, whether incorporated or not,
 - (v) every artificial juridical person, not falling within any of the preceding sub-clauses, and
 - (vi) any agency, office or branch owned or controlled by any person falling within any of the preceding sub-clauses;]
 - (f) "prescribed" means prescribed by rules made under this Act;
 - ⁵[(g) "proceeds of terrorism" means,—
 - (i) all kinds of properties which have been derived or obtained from commission of any terrorist act or have been acquired through funds traceable to a terrorist act, irrespective of person in whose name such proceeds are standing or in whose possession they are found; or
 - (ii) any property which is being used, or is intended to be used, for a terrorist act or for the purpose of an individual terrorist or a terrorist gang or a terrorist organisation.

Explanation.—For the purposes of this Act, it is hereby declared that the expression "proceeds of terrorism" includes any property intended to be used for terrorism;]

⁶[(h) "property" means property and assets of every description whether corporeal or incorporeal, movable or immovable, tangible or intangible and legal documents, deeds and ⁷[instruments in any form including but not limited to] electronic or digital, evidencing title to, or interest in, such property or assets by means of bank credits, travellers' cheques, bank cheques, money orders, shares, securities, bonds, drafts, letters of credit, cash and bank account including fund, however acquired;

(ha) "Schedule" means ⁸[a Schedule] to this Act;]

^{1.} Ins. by Act 35 of 2008, s. 3 (w.e.f. 31-12-2008).

^{2.} Subs. by Act 28 of 2019, s. 2 for "section 21" (w.e.f. 14-8-2019).

^{3.} Ins. by Act 3 of 2013, s. 2 (w.e.f. 1-2-2013).

^{4.} Clause (ea) renumbered clause (eb) thereof by s. 2, ibid. (w.e.f. 1-2-2013).

^{5.} Subs. by s. 2, *ibid.*, for clause (g) (w.e.f. 1-2-2013).

^{6.} Subs. by Act 35 of 2008, s. 3, for clause (h) (w.e.f. 31-12-2008).

^{7.} Subs. by Act 3 of 2013, s. 2, for "instruments in any form including" (w.e.f. 1-2-2013).

^{8.} Subs. by Act 28 of 2019, s. 2 for "the Schedule" (w.e.f. 14-8-2019).

- (i) "secession of a part of the territory of India from the Union" includes the assertion of any claim to determine whether such part will remain a part of the territory of India;
 - (j) "State Government", in relation to a Union territory, means the Administrator thereof;
- (k) "terrorist act" has the meaning assigned to it in section 15, and the expressions "terrorism" and "terrorist" shall be construed accordingly;
- (*l*) "terrorist gang" means any association, other than terrorist organisation, whether systematic or otherwise, which is concerned with, or involved in, terrorist act;
- (*m*) "terrorist organisation" means an organisation listed in the ¹[First Schedule] or an organisation operating under the same name as an organisation so listed;
 - (n) "Tribunal" means the Tribunal constituted under section 5;
- (*o*) "unlawful activity", in relation to an individual or association, means any action taken by such individual or association (whether by committing an act or by words, either spoken or written, or by signs or by visible representation or otherwise),—
 - (i) which is intended, or supports any claim, to bring about, on any ground whatsoever, the cession of a part of the territory of India or the secession of a part of the territory of India from the Union, or which incites any individual or group of individuals to bring about such cession or secession; or
 - (ii) which disclaims, questions, disrupts or is intended to disrupt the sovereignty and territorial integrity of India; or
 - (iii) which causes or is intended to cause disaffection against India;
 - (p) "unlawful association" means any association,—
 - (i) which has for its object any unlawful activity, or which encourages or aids persons to undertake any unlawful activity, or of which the members undertake such activity; or
 - (*ii*) which has for its object any activity which is punishable under section 153A (45 of 1860) or section 153B of the Indian Penal Code, or which encourages or aids persons to undertake any such activity, or of which the members undertake any such activity:

Provided that nothing contained in sub-clause (ii) shall apply to the State of Jammu and Kashmir*;

- (q) words and expressions used but not defined in this Act and defined in the Code shall have the meanings respectively assigned to them in the Code.
- (2) Any reference in this Act to any enactment or any provision thereof shall, in relation to an area in which such enactment or such provision is not in force, be construed as a reference to the corresponding law or the relevant provision of the corresponding law, if any, in force in that area.]

CHAPTER II

UNLAWFUL ASSOCIATIONS

- **3. Declaration of an association as unlawful.**—(1) If the Central Government is of opinion that any association is, or has become, an unlawful association, it may, by notification in the Official Gazette, declare such association to be unlawful.
- (2) Every such notification shall specify the grounds on which it is issued and such other particulars as the Central Government may consider necessary:

Provided that nothing in this sub-section shall require the Central Government to disclose any fact which it considers to be against the public interest to disclose.

^{1.} Subs. by Act 28 of 2019, s. 2 for "Schedule" (w.e.f. 14-8-2019).

^{*.} Vide notification No. S.O. 3912(E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.

(3) No such notification shall have effect until the Tribunal has, by an order made under section 4, confirmed the declaration made therein and the order is published in the Official Gazette:

Provided that if the Central Government is of opinion that circumstances exist which render it necessary for that Government to declare an association to be unlawful with immediate effect, it may, for reasons to be stated in writing, direct that the notification shall, subject to any order that may be made under section 4, have effect from the date of its publication in the Official Gazette.

- (4) Every such notification shall, in addition to its publication in the Official Gazette, be published in not less than one daily newspaper having circulation in the State in which the principal office, if any, of the association affected is situated, and shall also be served on such association in such manner as the Central Government may think fit and all or any of the following modes may be followed in effecting such service, namely:—
 - (a) by affixing a copy of the notification to some conspicuous part of the office, if any, of the association; or
 - (b) by serving a copy of the notification, where possible, on the principal office-bearers, if any, of the association; or
 - (c) by proclaiming by beat of drum or by means of loudspeakers, the contents of the notification in the area in which the activities of the association are ordinarily carried on; or
 - (d) in such other manner as may be prescribed.
- **4. Reference to Tribunal.**—(1) Where any association has been declared unlawful by a notification issued under sub-section (1) of section 3, the Central Government shall, within thirty days from the date of the publication of the notification under the said sub-section, refer the notification to the Tribunal for the purpose of adjudicating whether or not there is sufficient cause for declaring the association unlawful.
- (2) On receipt of a reference under sub-section (1), the Tribunal shall call upon the association affected by notice in writing to show cause, within thirty days from the date of the service of such notice, why the association should not be declared unlawful.
- (3) After considering the cause, if any, shown by the association or the office-bearers or members thereof, the Tribunal shall hold an inquiry in the manner specified in section 9 and after calling for such further information as it may consider necessary from the Central Government or from any office-bearer or member of the association, it shall decide whether or not there is sufficient cause for declaring the association to be unlawful and make, as expeditiously as possible and in any case within a period of six months from the date of the issue of the notification under sub-section (1) of section 3, such order as it may deem fit either confirming the declaration made in the notification or cancelling the same.
 - (4) The order of the Tribunal made under sub-section (3) shall be published in the Official Gazette.
- **5. Tribunal.**—(1) The Central Government may, by notification in the Official Gazette, constitute, as and when necessary, a tribunal to be known as the "Unlawful Activities (Prevention) Tribunal" consisting of one person, to be appointed by the Central Government:

Provided that no person shall be so appointed unless he is a Judge of a High Court.

- (2) If, for any reason, a vacancy (other than a temporary absence) occurs in the office of the presiding officer of the Tribunal, then, the Central Government shall appoint another person in accordance with the provisions of this section to fill the vacancy and the proceedings may be continued before the Tribunal from the stage at which the vacancy is filled.
- (3) The Central Government shall make available to the Tribunal such staff as may be necessary for the discharge of its functions under this Act.
- (4) All expenses incurred in connection with the Tribunal shall be defrayed out of the Consolidated Fund of India.

- (5) Subject to the provisions of section 9, the Tribunal shall have power to regulate its own procedure in all matters arising out of the discharge of its functions including the place or places at which it will hold its sittings.
- (6) The Tribunal shall, for the purpose of making an inquiry under this Act, have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (5 of 1908), while trying a suit, in respect of the following matters, namely:—
 - (a) the summoning and enforcing the attendance of any witness and examining him on oath;
 - (b) the discovery and production of any document or other material object producible as evidence;
 - (c) the reception of evidence on affidavits;
 - (d) the requisitioning of any public record from any court or office;
 - (e) the issuing of any commission for the examination of witnesses.
- (7) Any proceeding before the Tribunal shall be deemed to be a judicial proceeding within the meaning of sections 193 and 228 of the Indian Penal Code (45 of 1860) and the Tribunal shall be deemed to be a civil court for the purposes of section 195 and ¹[Chapter XXVI] of the ²[Code].
- **6. Period of operation and cancellation of notification.**—(1) Subject to the provisions of subsection (2), a notification issued under section 3 shall, if the declaration made therein is confirmed by the Tribunal by an order made under section 4, remain in force for a period of ³[five years] from the date on which the notification becomes effective.
- (2) Notwithstanding anything contained in sub-section (1), the Central Government may, either on its own motion or on the application of any person aggrieved, at any time, cancel the notification issued under section 3, whether or not the declaration made therein has been confirmed by the Tribunal.
- **7. Power to prohibit the use of funds of an unlawful association.**—(*I*) Where an association has been declared unlawful by a notification issued under section 3 which has become effective under subsection (*3*) of that section and the Central Government is satisfied, after such inquiry as it may think it, that any person has custody of any moneys, securities or credits which are being used or are intended to be used for the purpose of the unlawful association, the Central Government may, by order in writing, prohibit such person from paying, delivering, transferring or otherwise dealing in any manner whatsoever with such moneys, securities or credits or with any other moneys, securities or credits which may come into his custody after the making of the order, save in accordance with the written orders of the Central Government and a copy of such order shall be served upon the person so prohibited in the manner specified in sub-section (*3*).
- (2) The Central Government may endorse a copy of the prohibitory order made under sub-section (1) for investigation to any gazette officer of the Government it may select, and such copy shall be a warrant where under such officer may enter in or upon any premises of the person to whom the order is directed, examine the books of such person, search for moneys, securities or credits, and make inquiries from such person or any officer, agent or servant of such person, touching the origin of any dealings in any moneys, securities or credits which the investigating officer may suspect are being used or are intended to be used for the purpose of the unlawful association.
- (3) A copy of an order made under this section shall be served in the manner provided in the ²[Code], for the service of a summons, or where the person to be served is a corporation, company, bank or other association, it shall be served on any secretary, director or other officer or person concerned with the management thereof, or by leaving it or sending it by post addressed to the corporation, company, bank or other association at its registered office, or where there is no registered office, at the place where it carries on business.

^{1.} Subs. by Act 29 of 2004, s. 5, for "Chapter XXXV" (w.e.f. 21-9-2004).

^{2.} Subs. by s. 3, ibid., for "Code of Criminal Procedure, 1898 (5 of 1898)" (w.e.f. 21-9-2004).

^{3.} Subs. by Act 3 of 2013, s. 3, for "two years" (w.e.f. 1-2-2013).

- (4) Any person aggrieved by a prohibitory order made under sub-section (1) may, within fifteen days from the date of the service of such order, make an application to the Court of the District Judge within the local limits of whose jurisdiction such person voluntarily resides or carries on business or personally works for gain, to establish that the moneys, securities or credits in respect of which the prohibitory order has been made are not being used or are not intended to be used for the purpose of the unlawful association and the Court of the District Judge shall decide the question.
- (5) Except so far as is necessary for the purposes of any proceedings under this section, no information obtained in the course of any investigation made under sub-section (2) shall be divulged by any gazette officer of the Government, without the consent of the Central Government.
- (6) In this section, "security" includes a document whereby any person acknowledges that he is under a legal liability to pay money, or where under any person obtains a legal right to the payment of money.
- **8.** Power to notify places used for the purpose of an unlawful association.—(1) Where an association has been declared unlawful by a notification issued under section 3 which has become effective under sub-section (3) of that section, the Central Government may, by notification in the Official Gazette, notify any place which in its opinion is used for the purpose of such unlawful association.

Explanation.—For the purposes of this sub-section, "place" includes a house or building, or part thereof, or a tent or vessel.

- (2) On the issue of a notification under sub-section (1), the District Magistrate within the local limits of whose jurisdiction such notified place is situate or any officer authorised by him in writing in this behalf shall make a list of all movable properties (other than wearing-apparel, cooking vessels, beds and beddings, tools of artisans, implements of husbandry, cattle, grain and food-stuffs and such other articles as he considers to be of a trivial nature) found in the notified place in the presence of two respectable witnesses.
- (3) If, in the opinion of the District Magistrate, any articles specified in the list are or may be used for the purpose of the unlawful association, he may make an order prohibiting any person from using the articles save in accordance with the written orders of the District Magistrate.
- (4) The District Magistrate may thereupon make an order that no person who at the date of the notification was not a resident in the notified place shall, without the permission of the District Magistrate, enter, or be on or in, the notified place:

Provided that nothing in this sub-section shall apply to any near relative of any person who was a resident in the notified place at the date of the notification.

- (5) Where in pursuance of sub-section (4), any person is granted permission to enter, or to be on or in, the notified place, that person shall, while acting under such permission, comply with such orders for regulating his conduct as may be given by the District Magistrate.
- (6) Any police officer, not below the rank of a sub-inspector, or any other person authorised in this behalf by the Central Government may search any person entering, or seeking to enter, or being on or in, the notified place and may detain any such person for the purpose of searching him:

Provided that no female shall be searched in pursuance of this sub-section except by a female.

- (7) If any person is in the notified place in contravention of an order made under sub-section (4), then, without prejudice to any other proceedings which may be taken against him, he may be removed therefrom by any officer or by any other person authorised in this behalf by the Central Government.
- (8) Any person aggrieved by a notification issued in respect of a place under sub-section (1) or by an order made under sub-section (3) or sub-section (4) may, within thirty days from the date of the notification or order, as the case may be, make an application to the Court of the District Judge within the local limits of whose jurisdiction such notified place is situate—
 - (a) for declaration that the place has not been used for the purpose of the unlawful association; or
 - (b) for setting aside the order made under sub-section (3) or sub-section (4),

and on receipt of the application the Court of the District Judge shall, after giving the parties an opportunity of being heard, decide the question.

9. Procedure to be followed in the disposal of applications under this Act.—Subject to any rules that may be made under this Act, the procedure to be followed by the Tribunal in holding any inquiry under sub-section (3) of section 4 or by a Court of the District Judge in disposing of any application under sub-section (4) of section 7 or sub-section (8) of section 8 shall, so far as may be, be the procedure laid down in the Code of Civil Procedure, 1908 (5 of 1908), for the investigation of claims and the decision of the Tribunal or the Court of the District Judge, as the case may be, shall be final.

CHAPTER III

OFFENCES AND PENALTIES

- ¹[10. Penalty for being member of an unlawful association, etc.—Where an association is declared unlawful by a notification issued under section 3 which has become effective under sub-section (3) of that section.—
 - (a) a person, who—
 - (i) is and continues to be a member of such association; or
 - (ii) takes part in meetings of such association; or
 - (iii) contributes to, or receives or solicits any contribution for the purpose of, such association; or
 - (iv) in any way assists the operations of such association,

shall be punishable with imprisonment for a term which may extend to two years, and shall also be liable to fine; and

- (b) a person, who is or continues to be a member of such association, or voluntarily does an act aiding or promoting in any manner the objects of such association and in either case is in possession of any unlicensed firearms, ammunition, explosive or other instrument or substance capable of causing mass destruction and commits any act resulting in loss of human life or grievous injury to any person or causes significant damage to any property,—
 - (i) and if such act has resulted in the death of any person, shall be punishable with death or imprisonment for life, and shall also be liable to fine;
 - (ii) in any other case, shall be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.]
- 11. Penalty for dealing with funds of an unlawful association.—If any person on whom a prohibitory order has been served under sub-section (1) of section 7 in respect of any moneys, securities or credits pays, delivers, transfers or otherwise deals in any manner whatsoever with the same in contravention of the prohibitory order, he shall be punishable with imprisonment for a term which may extend to three years, or with fine, or with both, and notwithstanding anything contained in the [Code], the court trying such contravention may also impose on the person convicted an additional fine to recover from him the amount of the moneys or credits or the market value of the securities in respect of which the prohibitory order has been contravened or such part thereof as the court may deem fit.
- 12. Penalty for contravention of an order made in respect of a notified place.—(1) Whoever uses any article in contravention of a prohibitory order in respect thereof made under sub-section (3) of section 8 shall be punishable with imprisonment for a term which may extend to one year, and shall also be liable to fine.

^{1.} Subs. by Act 29 of 2004, s. 6, for section 10 (w.e.f. 21-9-2004).

^{2.} Subs. by s. 3, ibid., for "Code of Criminal Procedure, 1898 (5 of 1898)" (w.e.f. 21-9-2004).

(2) Whoever knowingly and wilfully is in, or effects or attempts to effect entry into, a notified place in contravention of an order made under sub-section (4) of section 8 shall be punishable with imprisonment for a term which may extend to one year, and shall also be liable to fine.

13. Punishment for unlawful activities.—(1) Whoever—

- (a) takes part in or commits, or
- (b) advocates, abets, advises or incites the commission of, any unlawful activity, shall be punishable with imprisonment for a term which may extend to seven years and shall also be liable to fine.
- (2) Whoever, in any way, assists any unlawful activity of any association, declared unlawful under section 3, after the notification by which it has been so declared has become effective under sub-section (3) of that section, shall be punishable with imprisonment for a term which may extend to five years, or with fine, or with both.
- (3) Nothing in this section shall apply to any treaty, agreement or convention entered into between the Government of India and the Government of any other country or to any negotiations there for carried on by any person authorised in this behalf by the Government of India.
- **14. Offences to be cognizable.**—Notwithstanding anything contained in the ¹[Code], an offence punishable under this Act shall be cognizable.

²[CHAPTER IV

PUNISHMENT FOR TERRORIST ACTIVITIES

- 3 [15. Terrorist act.— 4 [(1)] Whoever does any act with intent to threaten or likely to threaten the unity, integrity, security 5 [, economic security,] or sovereignty of India or with intent to strike terror or likely to strike terror in the people or any section of the people in India or in any foreign country,—
 - (a) by using bombs, dynamite or other explosive substances or inflammable substances or firearms or other lethal weapons or poisonous or noxious gases or other chemicals or by any other substances (whether biological radioactive, nuclear or otherwise) of a hazardous nature or by any other means of whatever nature to cause or likely to cause—
 - (i) death of, or injuries to, any person or persons; or
 - (ii) loss of, or damage to, or destruction of, property; or
 - (iii) disruption of any supplies or services essential to the life of the community in India or in any foreign country; or
 - ⁵[(*iiia*) damage to, the monetary stability of India by way of production or smuggling or circulation of high quality counterfeit Indian paper currency, coin or of any other material; or]
 - (*iv*) damage or destruction of any property in India or in a foreign country used or intended to be used for the defence of India or in connection with any other purposes of the Government of India, any State Government or any of their agencies; or
 - (b) overawes by means of criminal force or the show of criminal force or attempts to do so or causes death of any public functionary or attempts to cause death of any public functionary; or
 - (c) detains, kidnaps or abducts any person and threatens to kill or injure such person or does any other act in order to compel the Government of India, any State Government or the Government of a foreign country or 6 [an international or inter-governmental organisation or any other person to do or abstain from doing any act; or]

commits a terrorist act.

⁷[Explanation.—For the purpose of this sub-section,—

^{1.} Subs. by Act 29 of 2004, s. 3, for "Code of Criminal Procedure, 1898 (5 of 1898)" (w.e.f. 21-9-2004).

^{2.} Subs. by s. 7, ibid., for Chapter IV (w.e.f. 21-9-2004).

^{3.} Subs. by Act 35 of 2008, s. 4, for section 15 (w.e.f. 31-12-2008).

^{4.} Section 15 renumbered as sub-section (1) thereof by Act 3 of 2013, s. 4 (w.e.f. 1-2-2013).

^{5.} Ins. by s. 4, *ibid*. (w.e.f. 1-2-2013).

^{6.} Subs. by s. 4, *ibid.*, for "any other person to do or abstain from doing any act," (w.e.f. 1-2-2013).

^{7.} Subs. by s. 4, *ibid.*, for the *Explanation* (w.e.f. 1-2-2013).

- (a) "public functionary" means the constitutional authorities or any other functionary notified in the Official Gazette by the Central Government as public functionary;
- (b) "high quality counterfeit Indian currency" means the counterfeit currency as may be declared after examination by an authorised or notified forensic authority that such currency imitates or compromises with the key security features as specified in the Third Schedule.]
- ¹[(2) The terrorist act includes an act which constitutes an offence within the scope of, and as defined in any of the treaties specified in the Second Schedule.]
 - **16. Punishment for terrorist act.**—(1) Whoever commits a terrorist act shall,—
 - (a) if such act has resulted in the death of any person, be punishable with death or imprisonment for life, and shall also be liable to fine;
 - (b) in any other case, be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.
- **16A.** [Punishment for making demands of radioactive substances, nuclear devices, etc.] Omitted by the Unlawful Activities (Prevention) Amendment (Repealing and Amending) Act 2013 (3 of 2013), s. 5 (w.e.f. 1-2-2013).
- ²[17. Punishment for raising funds for terrorist act.—Whoever, in India or in a foreign country, directly or indirectly, raises or provides funds or collects funds, whether from a legitimate or illegitimate source, from any person or persons or attempts to provide to, or raises or collects funds for any person or persons, knowing that such funds are likely to be used, in full or in part by such person or persons or by a terrorist organisation or by a terrorist gang or by an individual terrorist to commit a terrorist act, notwithstanding whether such funds were actually used or not for commission of such act, shall be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.

Explanation.—For the purpose of this section,—

- (a) participating, organising or directing in any of the acts stated therein shall constitute an offence:
- (b) raising funds shall include raising or collecting or providing funds through production or smuggling or circulation of high quality counterfeit Indian currency; and
- (c) raising or collecting or providing funds, in any manner for the benefit of, or, to an individual terrorist, terrorist gang or terrorist organisation for the purpose not specifically covered under section 15 shall also be construed as an offence.]
- **18. Punishment for conspiracy, etc.**—Whoever conspires or attempts to commit, or advocates, abets, advises or ³[incites, directly or knowingly facilitates] the commission of, a terrorist act or any act preparatory to the commission of a terrorist act, shall be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.
- ⁴[18A. Punishment for organising of terrorist camps.—Whoever organises or causes to be organised any camp or camps for imparting training in terrorism shall be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.
- **18B.** Punishment for recruiting of any person or persons for terrorist act.—Whoever recruits or causes to be recruited any person or persons for commission of a terrorist act shall be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.]

^{1.} Ins. by Act 3 of 2013, s. 4 (w.e.f. 1-2-2013).

^{2.} Subs. by s. 6, *ibid.*, for section 17 (w.e.f. 1-2-2013).

^{3.} Subs. by Act 35 of 2008, s. 7, for "incites or knowingly facilitates" (w.e.f. 31-12-2008).

^{4.} Ins. by s. 8, *ibid*. (w.e.f. 31-12-2008).

19. Punishment for harbouring, etc.—Whoever voluntarily harbours or conceals, or attempts to harbour or conceal any person knowing that such person is a terrorist shall be punishable with imprisonment for a term which shall not be less than three years but which may extend to imprisonment for life, and shall also be liable to fine:

Provided that this section shall not apply to any case in which the harbour or concealment is by the spouse of the offender.

- **20.** Punishment for being member of terrorist gang or organisation.—Any person who is a member of a terrorist gang or a terrorist organisation, which is involved in terrorist act, shall be punishable with imprisonment for a term which may extend to imprisonment for life, and shall also be liable to fine.
- 21. Punishment for holding proceeds of terrorism.—Whoever knowingly holds any property derived or obtained from commission of any terrorist act or acquired through the terrorist fund shall be punishable with imprisonment for a term which may extend to imprisonment for life, and shall also be liable to fine.
- **22. Punishment for threatening witness.**—Whoever threatens any person who is a witness or any other person in whom such witness may be interested, with violence, or wrongfully restrains or confines the witness, or any other person in whom the witness may be interested, or does any other unlawful act with intent to cause any of the said acts, shall be punishable with imprisonment which may extend to three years, and shall also be liable to fine.
- ¹[22A. Offences by companies.—(1) Where an offence under this Act has been committed by a company, every person (including promoters of the company) who, at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person (including promoters) liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he had exercised reasonable care to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of, any promoter, director, manager, secretary or other officer of the company, such promoter, director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

- (a) "company" means any body corporate and includes a firm or other association of individuals; and
 - (b) "director", in relation to a firm, means a partner in the firm.
- **22B.** Offences by societies or trusts.—(1) Where an offence under this Act has been committed by a society or trust, every person (including the promoter of society or settlor of the trust) who at the time the offence was committed was in charge of, and was responsible to, the society or trust for the conduct of the business of the society or the trust, as well as the society or trust, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised reasonable care to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where any offence under this Act has been committed by a society or trust and it is proved that the offence has been committed with the consent or

^{1.} Ins. by Act 3 of 2013, s. 7 (w.e.f. 1-2-2013).

connivance of, or is attributable to, any neglect on the part of any promoter, director, manager, secretary, trustee or other officer of the society or trust, such promoter, director, manager, secretary, trustee or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section,—

- (a) "society" means any body corporate registered under the Societies Registration Act, 1860 (21 of 1860) or any other State Act governing the registration of societies;
- (b) "trust" means any body registered under the Indian Trusts Act, 1882 (2 of 1882) or any other State Act governing the registration of trusts;
- (c) "director", in relation to a society or trust, means a member of its governing board other than an *ex officio* member representing the interests of the Central or State Government or the appropriate statutory authority.]
- **22C.** Punishment for offences by companies, societies or trusts.—Where any offence under the Act has been committed by a company or a society or a trust, as the case may be, every person (including promoter of company or trust or settlor of the trust) who at the time of the offence was either in charge or responsible for the conduct of the business shall be punishable with imprisonment for a term which shall not be less than seven years but which may extend to imprisonment for life and shall also be liable with fine which shall not be less than five crore rupees and which may extend to ten crore rupees.]
- **23. Enhanced penalties.**—(1) ¹[If any person with intent to aid any terrorist or terrorist organisation or a terrorist gang contravenes] any provision of, or any rule made under the Explosives Act, 1884(4 of 1884) or the Explosive Substances Act, 1908(6 of 1908) or the Inflammable Substances Act, 1952(20 of 1952) or the Arms Act, 1959(54 of 1959), or is in unauthorised possession of any bomb, dynamite or hazardous explosive substance or other lethal weapon or substance capable of mass destruction or biological or ²[chemical substance of warfare or high quality counterfeit Indian currency, he shall], notwithstanding anything contained in any of the aforesaid Acts or the rules made thereunder, be punishable with imprisonment for a term which shall not be less than five years but which may extend to imprisonment for life, and shall also be liable to fine.
- (2) 3 [Any person who with the intent to aid any terrorist, or a terrorist organisation or a terrorist gang], attempts to contravene or abets, or does any act preparatory to contravention of any provision of any law or rule specified in sub-section (I), shall be deemed to have contravened that provision under sub-section (I) and the provisions of that sub-section in relation to such person, have effect subject to the modification that the reference to "imprisonment for life" therein shall be construed as a reference to "imprisonment for ten years".

CHAPTER V

FORFEITURE OF PROCEEDS OF TERRORISM 4 [OR ANY PROPERTY INTENDED TO BE USED FOR TERRORISM]

- ⁵[24. Reference to proceeds of terrorism to include any property intended to be used for terrorism.—In this Chapter, unless the context otherwise requires, all references to "proceeds of terrorism" shall include any property intended to be used for terrorism.
- **24A.** Forfeiture of proceeds of terrorism.—(1) No person shall hold or be in possession of any proceeds of terrorism.
- (2) Proceeds of terrorism, whether held by a terrorist organisation or terrorist gang or by any other person and whether or not such terrorist or other person is prosecuted or convicted for any offence under

^{1.} Subs. by Act 35 of 2008, s. 9, for "If any person with intent to aid any terrorist contravenes" (w.e.f. 31-12-2008).

^{2.} Subs. by Act 3 of 2013, s. 8, for "chemical substance of warfare, he shall" (w.e.f.1-2-2013).

^{3.} Subs. by Act 35 of 2008, s. 9, for "Any person who, with the intent to aid any terrorist" (w.e.f. 31-12-2008).

^{4.} Ins. by Act 3 of 2013, s. 9 (w.e.f. 1-2-2013).

^{5.} Subs. by s. 10, ibid., for section 24 (w.e.f. 1-2-2013).

Chapter IV or Chapter VI, shall be liable to be forfeited to the Central Government or the State Government, as the case may be, in the manner provided under this Chapter.

- (3) Where proceedings have been commenced under this section, the court may pass an order directing attachment or forfeiture, as the case may be, of property equivalent to, or, the value of the proceeds of terrorism involved in the offence.]
- **25.** Powers of investigating officer and Designated Authority and appeal against order of Designated Authority.—(1) If an officer investigating an offence committed under Chapter IV or Chapter VI, has reason to believe that any property in relation to which an investigation is being conducted, represents proceeds of terrorism, he shall, with the prior approval in writing of the Director General of the Police of the State ¹[in which such property is situated, or where the investigation is conducted by an officer of the National Investigation Agency, with the prior approval of the Director General of National Investigation Agency, make an order] seizing such property and where it is not practicable to seize such property, make an order of attachment directing that such property shall not be transferred or otherwise dealt with except with the prior permission of the officer making such order, or of the Designated Authority before whom the property seized or attached is produced and a copy of such order shall be served on the person concerned.
- (2) The investigating officer shall duly inform the Designated Authority within forty-eight hours of the seizure or attachment of such property.
- (3) The Designated Authority before whom the seized or attached property is produced shall either confirm or revoke the order of seizure or attachment so issued within a period of sixty days from the date of such production:

Provided that an opportunity of making a representation by the person whose property is being seized or attached shall be given.

- (4) In the case of immovable property attached by the investigating officer, it shall be deemed to have been produced before the Designated Authority, when the investigating officer notifies his report and places it at the disposal of the Designated Authority.
- (5) The investigating officer may seize and detain any cash to which this Chapter applies if he has reasonable grounds for suspecting that—
 - (a) it is intended to be used for the purposes of terrorism; or
 - (b) it forms the whole or part of the resources of a terrorist organisation:

Provided that the cash seized under this sub-section by the investigating officer shall be released within a period of forty-eight hours beginning with the time when it is seized unless the matter involving the cash is before the Designated Authority and such Authority passes an order allowing its retention beyond forty-eight hours.

Explanation.—For the purposes of this sub-section, "cash" means—

- (a) coins or notes in any currency;
- (b) postal orders;
- (c) traveller' scheques;
- $^{2}[(ca)$ credit or debit cards or cards that serve a similar purpose;]
- (d) banker's drafts; and
- (e) such other monetary instruments as the Central Government or, as the case may be, the State Government may specify by an order made in writing.

^{1.} Subs. by Act 28 of 2019, s. 3, for "in which such property is situated, make an order" (w.e.f. 14-8-2019)

^{2.} Ins. by Act 35 of 2008, s. 11 (w.e.f. 31-12-2008).

- (6) Any person aggrieved by an order made by the Designated Authority may prefer an appeal to the court within a period of thirty days from the date of receipt of the order, and the court may either confirm the order of attachment of property or seizure so made or revoke such order and release the property.
- **26.** Court to order forfeiture of proceeds of terrorism.—Where any property is seized or attached on the ground that it constitutes proceeds of terrorism and the court confirms the order in this regard under sub-section (6) of section 25, it may order forfeiture of such property, whether or not the person from whose possession it is seized or attached, is prosecuted in a court for an offence under Chapter IV or Chapter VI.
- **27. Issue of show cause notice before forfeiture of proceeds of terrorism.**—(1) No order forfeiting any proceeds of terrorism shall be made under section 26 unless the person holding or in possession of such proceeds is given a notice in writing informing him of the grounds on which it is proposed to forfeit the proceeds of terrorism and such person is given an opportunity of making a representation in writing within such reasonable time as may be specified in the notice against the grounds of forfeiture and is also given a reasonable opportunity of being heard in the matter.
- (2) No order of forfeiture shall be made under sub-section (1), if such person establishes that he is a *bona fide* transferee of such proceeds for value without knowing that they represent proceeds of terrorism.
 - (3) It shall be competent for the court to make an order in respect of property seized or attached,—
 - (a) directing it to be sold if it is a perishable property and the provisions of section 459 of the Code shall, as nearly as may be practicable, apply to the net proceeds of such sale;
 - (b) nominating any officer of the Central Government or the State Government, in the case of any other property, to perform the function of the Administrator of such property subject to such conditions as may be specified by the court.
- **28. Appeal.**—(1) Any person aggrieved by an order of forfeiture under section 26 may, within one month from the date of the receipt of such order, appeal to the High Court within whose jurisdiction, the court, which passed the order appealed against, is situated.
- (2) Where an order under section 26 is modified or annulled by the High Court or where in a prosecution instituted for any offence under Chapter IV or Chapter VI, the person against whom an order of forfeiture has been made under section 26 is acquitted, such property shall be returned to him and in either case if it is not possible for any reason to return the forfeited property, such person shall be paid the price therefor as if the property had been sold to the Central Government with reasonable interest calculated from the day of seizure of the property and such price shall be determined in the manner prescribed.
- **29. Order of forfeiture not to Interfere with other punishments.**—The order of forfeiture made under this Chapter by the court, shall not prevent the infliction of any other punishment to which the person affected thereby is liable under Chapter IV or Chapter VI.
- **30.** Claims by third party.—(1) Where any claim is preferred or any objection is made to the seizure or attachment of any property under section 25 on the ground that such property is not liable to seizure or attachment, the Designated Authority before whom such property is produced, shall proceed to investigate the claim or objection:

Provided that no such investigation shall be made where the Designated Authority considers that the claim or objection is designed to cause unnecessary delay.

- (2) Where an appeal has been preferred under sub-section (6) of section 25 and any claimant or objector establishes that the property specified in the notice issued under section 27 is not liable to be forfeited under this Chapter, the said notice shall be withdrawn or modified accordingly.
- **31. Powers of Designated Authority.**—The Designated Authority, acting under the provisions of this Chapter, shall have all the powers of a civil court required for making a full and fair inquiry into the matter before it.

- **32.** Certain transfers to be null and void.—Where, after the issue of an order under section 25 or issue of a notice under section 27, any property referred to in the said order or notice is transferred by any mode whatsoever, such transfer shall, for the purpose of the proceedings under this Chapter, be ignored and if such property is subsequently forfeited, the transfer of such property shall be deemed to be null and void.
- **33. Forfeiture of property of certain persons.**—(1) Where any person is accused of an offence under Chapter IV or Chapter VI, it shall be open to the court to pass an order that all or any of the properties, movable or immovable or both, belonging to him, shall, during the period of such trial, be attached, if not already attached under this Chapter.
- (2) Where a person has been convicted of any offence punishable under Chapter IV or Chapter VI, the court may, in addition to awarding any punishment, by order in writing, declare that any property, movable or immovable or both, belonging to the accused and specified in the order, shall stand forfeited to the Central Government or the State Government, as the case may be, free from all encumbrances.
- ¹[(3) Where any person is accused of an offence concerning high quality counterfeit Indian currency, the court may pass an order directing attachment or forfeiture, as the case may be, of property equivalent to the value of such high quality counterfeit Indian currency involved in the offence including the face value of such currency which are not defined to be of high quality, but are part of the common seizure along with the high quality counterfeit Indian currency.
- (4) Where a person is accused of an offence punishable under Chapter IV or Chapter VI, the court may pass an order directing attachment or forfeiture, as the case may be, of property equivalent to or the value of the proceeds of terrorism involved in the offence.
- (5) Where any person is accused of an offence under Chapter IV or Chapter VI, it shall be open to the court to pass an order that all or any of the property, movable or immovable or both, belonging to him shall, where the trial under the Act cannot be concluded on account of the death of the accused or being declared a proclaimed offender or for any other reason, be confiscated on the basis of material evidence produced before the court.]
- **34.** Company to transfer shares to Government.—Where any share in a company stand forfeited to the Central Government or the State Government, as the case may be, under this Chapter, then, the company shall, on receipt of the order of the court, notwithstanding anything contained in the Companies Act, 1956 (1 of 1956), or the articles of association of the company, forthwith register the Central Government or the State Government, as the case may be, as the transferee of such share.

CHAPTER VI ²[TERRORIST ORGANISATIONS AND INDIVIDUALS]

- **35. Amendment of Schedule, etc.**—(*1*) The Central Government may, by ³[notification], in the Official Gazette,—
 - (a) add an organisation to the ⁴[First Schedule] ⁵[or the name of an individual in the Fourth Schedule];
 - (b) add also an organisation to the ⁴[First Schedule], which is identified as a terrorist organisation in a resolution adopted by the Security Council under Chapter VII of the Charter of the United Nations, ⁵[or the name of an individual in the Fourth Schedule], to combat international terrorism;
 - (c) remove an organisation from the ⁴[First Schedule] ⁵[or the name of an individual from the Fourth Schedule];
 - (d) amend the ⁴[First Schedule] ⁵[or the Fourth Schedule] in some other way.

^{1.} Ins. by Act 3 of 2013, s. 11 (w.e.f. 1-2-2013).

^{2.} Subs. by 28 of 2019, s. 4 for "TERRORIST ORGANISATIONS" (w.e.f. 14-8-2019).

^{3.} Subs. by Act 3 of 2013 s. 12, for "order" (w.e.f. 1-2-2013).

^{4.} Subs. by s. 12, ibid., for "Schedule" (w.e.f. 1-2-2013).

^{5.} Ins. by Act 28 of 2019 s. 5 (w.e.f. 14-8-2019).

- (2) The Central Government shall exercise its power under clause (a) of sub-section (1) in respect of ¹[an organisation or an individual only if it believes that such organisation or individual is] involved in terrorism.
- (3) For the purposes of sub-section (2), ²[an organisation or an individual shall be deemed to be involved in terrorism if such organisation or individual]—
 - (a) commits or participates in acts of terrorism, or
 - (b) prepares for terrorism, or
 - (c) promotes or encourages terrorism, or
 - (d) is otherwise involved in terrorism.
- ³[(4) The Central Government may, by notification in the Official Gazette, add to or remove or amend the Second Schedule or Third Schedule and thereupon the Second Schedule or the Third Schedule, as the case may be, shall be deemed to have been amended accordingly.
- (5) Every notification issued under sub-section (1) or sub-section (4) shall, as soon as may be after it is issued, be laid before Parliament.]
- **36.** Denotification of 4 [terrorist organisation or individual].—(1) An application may be made to the Central Government for the exercise of its power under clause (c) of sub-section (1) of section 35 to remove 5 [an organisation from the First Schedule, or as the case may be, the name of an individual from the Fourth Schedule].
 - (2) An application under sub-section (1) may be made by—
 - (a) the organisation, or
 - (b) any person affected by inclusion of the organisation in the ⁶[First Schedule as a terrorist organisation, or].
 - 7 [(c) any person affected by inclusion of his name in the Fourth Schedule as a terrorist.]
- (3) The Central Government may prescribe the procedure for admission and disposal of an application made under this section.
- (4) Where an application under sub-section (1) has been rejected, the applicant may apply for a review to the Review Committee constituted by the Central Government under sub-section (1) of section 37 within one month from the date of receipt of the order of such refusal by the applicant.
- (5) The Review Committee may allow an application for review against rejection, to remove ⁸[an organisation from the First Schedule or the name of an individual from the Fourth Schedule], if it considers that the decision to reject was flawed when considered in the light of the principles applicable on an application for judicial review.
- (6) Where the Review Committee allows review under sub-section (5) by or in respect of ⁹[or an individual], it may make an order to such effect.
- (7) Where an order is made under sub-section (6), the Central Government shall, as soon as the certified copy of the order is received by it, make an order removing the organisation from the ¹⁰[First Schedule or the name of an individual from the Fourth Schedule].
- **37. Review Committees.**—(1) The Central Government shall constitute one or more Review Committees for the purposes of section 36.

^{1.} Subs. by Act 28 of 2019, s. 5, for "an organisation only if it believes that it is" (w.e.f. 14-8-2019).

^{2.} Subs. by s. 5, ibid., for "an organisation shall be deemed to be involved in terrorism if it" (w.e.f. 14-8-2019).

^{3.} Ins. by Act 3 of 2013, s. 12 (w.e.f. 1-2-2013).

^{4.} Subs. by Act 28 of 2019, s. 6, for "a terrorist organisation" (w.e.f. 14-8-2019).

^{5.} Subs. by s. 6, ibid., for "an organisation from the Schedule" (w.e.f. 14-8-2019).

^{6.} Subs. by s. 6, ibid., for "Schedule as a terrorist organization" (w.e.f. 14-8-2019).

^{7.} Ins. by s. 6, *ibid*. (w.e.f. 14-8-2019).

^{8.} Subs. by s. 6, *ibid.*, for "an organisation from the Schedule" (w.e.f. 14-8-2019).

^{9.} Ins. by s. 6, *ibid.*, (w.e.f. 14-8-2019).

^{10.} Subs. by s. 6, ibid., for "Schedule" (w.e.f. 14-8-2019).

- (2) Every such Committee shall consist of a Chairperson and such other members not exceeding three and possessing such qualifications as may be prescribed.
- (3) A Chairperson of the Committee shall be a person who is, or has been, a Judge of a High Court, who shall be appointed by the Central Government and in the case of appointment of a sitting Judge, the concurrence of the Chief Justice of the concerned High Court shall be obtained.
- **38.** Offence relating to membership of a terrorist organisation.—(1) A person, who associates himself, or professes to be associated, with a terrorist organisation with intention to further its activities, commits an offence relating to membership of a terrorist organisation:

Provided that this sub-section shall not apply where the person charged is able to prove—

- (a) that the organisation was not declared as a terrorist organisation at the time when he became a member or began to profess to be a member; and
- (b) that he has not taken part in the activities of the organisation at any time during its inclusion in the ¹[First Schedule] as a terrorist organisation.
- (2) A person, who commits the offence relating to membership of a terrorist organisation under sub-section (I), shall be punishable with imprisonment for a term not exceeding ten years, or with fine, or with both.
- **39.** Offence relating to support given to a terrorist organisation.—(1) A person commits the offence relating to support given to a terrorist organisation,—
 - (a) who, with intention to further the activity of a terrorist organisation,—
 - (i) invites support for the terrorist organization; and
 - (ii) the support is not or is not restricted to provide money or other property within the meaning of section 40;or
 - (b) who, with intention to further the activity of a terrorist organisation, arranges, manages or assists in arranging or managing a meeting which he knows is—
 - (i) to support the terrorist organization; or
 - (ii) to further the activity of the terrorist organization; or
 - (iii) to bead dressed by a person who associates or professes to be associated with the terrorist organisation; or
 - (c) who, with intention to further the activity of a terrorist organisation, addresses a meeting for the purpose of encouraging support for the terrorist organisation or to further its activity.
- (2) A person, who commits the offen cerelating to support given to a terrorist organisation under subsection (I) shall be punishable with imprisonment for a term not exceeding ten years, or with fine, or with both.
- **40. Offence of raising fund for a terrorist organisation.**—(1) A person commits the offence of raising fund for a terrorist organisation, who, with intention to further the activity of a terrorist organisation,—
 - (a) invites another person to provide money or other property, and intends that it should be used, or has reasonable cause to suspect that it might be used, for the purposes of terrorism; or
 - (b) receives money or other property, and intends that it should be used, or has reasonable cause to suspect that it might be used, for the purposes of terrorism; or
 - (c) provides money or other property, and knows, or has reasonable cause to suspect, that it would or might be used for the purposes of terrorism.

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^{1.} Subs. by Act 28 of 2019, s. 7 for "Schedule" (w.e.f. 14-8-2019).

¹[Explanation.—For the purposes of this sub-section, a reference to provide money or other property includes—

- (a) of its being given, lent or otherwise made available, whether or not for consideration; or
- (b) raising, collecting or providing funds through production or smuggling or circulation of high quality counterfeit Indian currency.]
- (2) A person, who commits the offence of raising fund for a terrorist organisation under sub-section (I), shall be punishable with imprisonment for a term not exceeding fourteen years, or with fine, or with both.

CHAPTER VII

MISCELLANEOUS

- **41. Continuance of association.**—An association shall not be deemed to have ceased to exist by reason only of any formal act of its dissolution or change of name but shall be deemed to continue so long as any actual combination for the purposes of such association continues between any members thereof.
- **42. Power to delegate.**—The Central Government may, by notification in the Official Gazette, direct that all or any of the powers which may be exercised by it under section 7, or section 8, or both, shall, in such circumstances and under such conditions, if any, as may be specified in the notification, be exercised also by any State Government and the State Government may, with the previous approval of the Central Government, by order in writing, direct that any power which has been directed to be exercised by it shall, in such circumstances and under such conditions, if any, as may be specified in the direction, be exercised by any person subordinate to the State Government as may be specified therein.
- **43.** Officers competent to investigate offences under Chapters IV and VI.—Notwithstanding anything contained in the Code, no police officer,—
 - (a) in the case of the Delhi Special Police Establishment, constituted under sub-section (1) of section 2 of the Delhi Special Police Establishment Act, 1946 (25 of 1946), below the rank of a Deputy Superintendent of Police or a police officer of equivalent rank;
 - (b) in the metropolitan areas of Mumbai, Kolkata, Chennai and Ahmedabad and any other metropolitan area notified as such under sub-section (1) of section 8 of the Code, below the rank of an Assistant Commissioner of Police;
 - ²[(ba) in the case of National Investigation Agency, below the rank of Inspector];
 - (c) in any case not relatable to clause (a) 2 [or clause (ba)], below the rank of a Deputy Superintendent of Police or a police officer of an equivalent rank,

Shall investigate any offence punishable under Chapter IV or VI.

³[43A. Power to arrest, search, etc.—Any officer of the Designated Authority empowered in this behalf, by general or special order of the Central Government or the State Government, as the case may be, knowing of a design to commit any offence under this Act or has reason to believe from personal knowledge or information given by any person and taken in writing that any person has committed an offence punishable under this Act or from any document, article or any other thing which may furnish evidence of the commission of such offence or from any illegally acquired property or any document or other article which may furnish evidence of holding any illegally acquired property which is liable for seizure or freezing or forfeiture under this Chapter is kept or concealed in any building, conveyance or

^{1.} Subs. by Act 3 of 2013, s. 13, for the *Explanation* (w.e.f. 1-2-2013).

^{2.} Ins. by Act 28 of 2019, s. 8 (w.e.f. 14-8-2019).

^{3.} Ins. by Act 35 of 2008, s. 12 (w.e.f. 31-12-2008).

place, may authorise any officer subordinate to him to arrest such a person or search such building, conveyance or place whether by day or by night or himself arrest such a person or search a such building, conveyance or place.

- **43B. Procedure of arrest, seizure, etc.**—(1) Any officer arresting a person under section 43A shall, as soon as may be, inform him of the grounds for such arrest.
- (2) Every person arrested and article seized under section 43A shall be forwarded without unnecessary delay to the officer-in-charge of the nearest police station.
- (3) The authority or officer to whom any person or article is forwarded under sub-section (2) shall, with all convenient dispatch, take such measures as may be necessary in accordance with the provisions of the Code.
- **43C. Application of provisions of Code.**—The provisions of the Code shall apply, insofar as they are not inconsistent with the provisions of this Act, to all arrests, searches and seizures made under this Act.
- **43D.** Modified application of certain provisions of the Code.—(1) Notwithstanding anything contained in the Code or any other law, every offence punishable under this Act shall be deemed to be a cognizable offence within the meaning of clause (c) of section 2 of the Code, and "cognizable case" as defined in that clause shall be construed accordingly.
- (2) Section 167 of the Code shall apply in relation to a case involving an offence punishable under this Act subject to the modification that in sub-section (2),—
 - (a) the references to "fifteen days", "ninety days" and "sixty days", wherever they occur, shall be construed as references to "thirty days", "ninety days" and "ninety days" respectively; and
 - (b) after the proviso, the following provisos shall be inserted, namely:—

"Provided further that if it is not possible to complete the investigation within the said period of ninety days, the Court may if it is satisfied with the report of the Public Prosecutor indicating the progress of the investigation and the specific reasons for the detention of the accused beyond the said period of ninety days, extend the said period up to one hundred and eighty days:

Provided also that if the police officer making the investigation under this Act, requests, for the purposes of investigation, for police custody from judicial custody of any person in judicial custody, he shall file an affidavit stating the reasons for doing so and shall also explain the delay, if any, for requesting such police custody.

- (3) Section 268 of the Code shall apply in relation to a case involving an offence punishable under this Act subject to the modification that—
 - (a) the reference in sub-section (1) thereof—
 - (i) to "the State Government" shall be construed as a reference to "the Central Government or the State Government.";
 - (ii) to "order of the State Government" shall be construed as a reference to "order of the Central Government or the State Government, as the case may be"; and
 - (b) the reference in sub-section (2) thereof, to "the State Government" shall be construed as a reference to "the Central Government or the State Government, as the case may be".
- (4) Nothing in section 438 of the Code shall apply in relation to any case involving the arrest of any person accused of having committed an offence punishable under this Act.
- (5) Notwithstanding anything contained in the Code, no person accused of an offence punishable under Chapters IV and VI of this Act shall, if in custody, be released on bail or on his own bond unless the Public Prosecutor has been given an opportunity of being heard on the application for such release:

Provided that such accused person shall not be released on bail or on his own bond if the Court, on a perusal of the case diary or the report made under section 173 of the Code is of the opinion that there are reasonable grounds for believing that the accusation against such person is *prima facie* true.

- (6) The restrictions on granting of bail specified in sub-section (5) is in addition to the restrictions under the Code or any other law for the time being in force on granting of bail.
- (7) Notwithstanding anything contained in sub-sections (5) and (6), no bail shall be granted to a person accused of an offence punishable under this Act, if he is not an Indian citizen and has entered the country unauthorisedly or illegally except in very exceptional circumstances and for reasons to be recorded in writing.
- **43E. Presumption as to offence under section 15.**—In a prosecution for an offence under section 15, if it is proved—
 - (a) that the arms or explosives or any other substances specified in the said section were recovered from the possession of the accused and there is reason to believe that such arms or explosives or other substances of a similar nature were used in the commission of such offence; or
 - (b) that by the evidence of the expert the finger-prints of the accused or any other definitive evidence suggesting the involvement of the accused in the offence were found at the site of the offence or on anything including arms and vehicles used in connection with the commission of such offence,

the Court shall presume, unless the contrary is shown, that the accused has committed such offence.

- **43F. Obligation to furnish information.**—(1) Notwithstanding anything contained in any other law, the officer investigating any offence under this Act, with the prior approval in writing of an officer not below the rank of a Superintendent of Police, may require any officer or authority of the Central Government or a State Government or a local authority or a bank, or a company, or a firm or any other institution, establishment, organisation or any individual to furnish information in his or its possession in relation to such offence, on points or matters, where the investigating officer has reason to believe that such information will be useful for, or relevant to, the purposes of this Act.
- (2) The failure to furnish the information called for under sub-section (1), or deliberately furnishing false information shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.
- (3) Notwithstanding anything contained in the Code, an offence under sub-section (2) shall be tried as a summary case and the procedure prescribed in Chapter XXI of the said Code [except sub-section (2) of section 262] shall be applicable thereto.]
- **44. Protection of witnesses.**—(1) Notwithstanding anything contained in the Code, the proceedings under this Act may, for reasons to be recorded in writing, be held *in camera* if the court so desires.
- (2) A court, if on an application made by a witness in any proceeding before it or by the Public Prosecutor in relation to such witness or on its own motion, is satisfied that the life of such witness is in danger, it may, for reasons to be recorded in writing, take such measures as it deems fit for keeping the identity and address of such witness secret.
- (3) In particular, and without prejudice to the generality of the provisions of sub-section (2), the measures which a court may take under that sub-section may include—
 - (a) the holding of the proceedings at a place to be decided by the court;
 - (b) the avoiding of the mention of the name and address of the witness in its orders or judgments or in any records of the case accessible to public;
 - (c) the issuing of any directions for securing that the identity and address of the witness are not disclosed:
 - (d) a decision that it is in the public interest to order that all or any of the proceedings pending before such a court shall not be published in any manner.

- (4) Any person who contravenes any decision or direction issued under sub-section (3), shall be punishable with imprisonment for a term which may extend to three years, and shall also be liable to fine.
 - **45. Cognizance of offences.**—[(1)] No court shall take cognizance of any offence—
 - (i) under Chapter III without the previous sanction of the Central Government or any officer authorised by the Central Government in this behalf;
 - (ii) under Chapter IV and VI without the previous sanction of the Central Government or, as the case may be, the State Government, and 2 [if] such offence is committed against the Government of a foreign country without the previous sanction of the Central Government.
- ³[(2) Sanction for prosecution under sub-section (1) shall be given within such time as may be prescribed only after considering the report of such authority appointed by the Central Government or, as the case may be, the State Government which shall make an independent review of the evidence gathered in the course of investigation and make a recommendation, within such time as may be prescribed, to the Central Government or, as the case may be, the State Government.]
- **46.** Admissibility of evidence collected through the interception of communications.— Notwithstanding anything contained in the Indian Evidence Act, 1872 (1 of 1872) or any other law for the time being in force, the evidence collected through the interception of wire, electronic or oral communication under the provisions of the Indian Telegraph Act, 1885 (13 of 1885) or the Information Technology Act, 2000 (21 of 2000) or any other law for the time being in force, shall be admissible as evidence against the accused in the court during the trial of a case:

Provided that the contents of any wire, electronic or oral communication intercepted or evidence derived therefrom shall not be received in evidence or otherwise disclosed in any trial, hearing or other proceeding in any court unless each accused has been furnished with a copy of the order of the competent authority under the aforesaid law, under which the interception was directed, not less than ten days before trial, hearing or proceeding:

Provided further that the period of ten days may be waived by the judge trying the matter, if he comes to the conclusion that it was not possible to furnish the accused with such order ten days before the trial, hearing or proceeding and that the accused shall not be prejudiced by the delay in receiving such order.

- **47. Bar of jurisdiction.**—(1) Save as otherwise expressly provided in this Act, no proceeding taken under this Act by the Central Government or the District Magistrate or any officer authorised in this behalf by the Central Government or the District Magistrate, shall be called in question in any civil court in any suit or application or by way of appeal or revision, and no injunction shall be granted by any civil court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.
- (2) Notwithstanding anything contained in sub-section (1), no civil court or other authority shall have, or be entitled to exercise, any jurisdiction, powers or authority in relation to the matters referred to in section 36.
- **48.** Effect of Act and rules, etc., inconsistent with other enactments.—The provisions of this Act or any rule or order made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any enactment other than this Act or any instrument having effect by virtue of any enactment other than this Act.
- **49. Protection of action taken in good faith.**—No suit, prosecution or other legal proceeding shall lie against—
 - (a) the Central Government or a State Government or any officer or authority of the Central Government or State Government or District Magistrate or any officer authorised in this behalf by the Government or the District Magistrate or any other authority on whom powers have been conferred

^{1.} Section 45 renumbered as sub-section (1) thereof by Act 35 of 2008, s. 13 (w.e.f. 31-12-2008).

^{2.} Subs. by Act 28 of 2019, s. 9 for "where" (w.e.f. 14-8-2019).

^{3.} Ins. by Act 35 of 2008, s. 13 (w.e.f. 31-12-2008).

under this Act, for anything which is in good faith done or purported to be done in pursuance of this Act or any rule or order made thereunder; and

- (b) any serving or retired member of the armed forces or para-military forces in respect of any action taken or purported to be taken by him in good faith, in the course of any operation directed towards combating terrorism.
- **50. Saving.**—Nothing in this Act shall affect the jurisdiction exercisable by, or the procedure applicable to, any court or other authority under any law relating to the navy, army or air force or other armed forces of the Union.
- 51. Impounding of passport and arms licence of person charge sheeted under the Act.—Notwithstanding anything contained in any other law for the time being in force, the passport and the arms licence of a person, who is charge-sheeted for having committed any offence under this Act, shall be deemed to have been impounded for such period as the court may deem fit.
- ¹[**51A. Certain powers of the Central Government.**—For the prevention of, and for coping with terrorist activities, the Central Government shall have power to—
 - (a) freeze, seize or attach funds and other financial assets or economic resources held by, on behalf of or at the direction of the individuals or entities listed in the Schedule to the Order, or any other person engaged in or suspected to be engaged in terrorism;
 - (b) prohibit any individual or entity from making any funds, financial assets or economic resources or related services available for the benefit of the individuals or entities listed in the Schedule to the Order or any other person engaged in or suspected to be engaged in terrorism;
 - (c) prevent the entry into or the transit through India of individuals listed in the Schedule to the Order or any other person engaged in or suspected to be engaged in terrorism.]
- **52. Power to make rules.**—(1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters, namely:—
 - (a) the service of notices or orders issued or made under this Act and the manner in which such notices or orders may be served, where the person to be served is a corporation, company, bank or other association;
 - (b) the procedure to be followed by the Tribunal or a District Judge in holding any inquiry or disposing of any application under this Act;
 - (c) determination of the price of the forfeited property under sub-section (2) of section 28;
 - (d) the procedure for admission and disposal of an application under sub-section (3) of section 36;
 - (e) the qualifications of the members of the Review Committee under sub-section (2) of section 37; and
 - ²[(*ee*) the time within which sanction for prosecution and recommendation to the Central Government shall be given under sub-section (2) of section 45, and]
 - (f) any other matter which is required to be, or may be, prescribed.
- **53.** Orders and rules to be laid before both Houses of Parliament.—³[(1)] Every order and every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any

^{1.} Ins. by Act 35 of 2008, s. 14 (w.e.f. 31-12-2008).

^{2.} Ins. by s. 15, *ibid.*, (w.e.f. 31-12-2008).

^{3.} Section 53 renumbered as sub-section (1) thereof by s. 16, ibid. (w.e.f. 31-12-2008).

modification in the order or rule or both Houses agree that the order or rule should not be made, the order or rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order or rule.

¹[(2) The Order referred to in entry 33 of the Schedule and every amendment made to that Order shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of 30 days which may be comprised in one session or in two or more successive sessions.]

^{1.} Ins. by Act 35 of 2008, s. 16, (w.e.f. 31-12-2008).

¹[THE FIRST SCHEDULE]

2 [See sections 2(1) (m), 35, 36 and 38 (1)]

TERRORIST ORGANISATIONS

- 1. BABBAR KHALSA INTERNATIONAL.
- 2. KHALISTAN COMMANDO FORCE.
- 3. KHALISTAN ZINDABAD FORCE.
- 4. INTERNATIONAL SIKH YOUTH FEDERATION.
- 5. LASHKAR-E-TAIBA/PASBAN-E-AHLE HADIS.
- 6. JAISH-E-MOHAMMED/TAHRIK-E-FURQAN.
- 7. HARKAT-UL-MUJAHIDEEN/HARKAT-UL-ANSAR/HARKAT-UL-JEHAD-E-ISLAMI.
- 8. HIZB-UL-MUJAHIDEEN/HIZB-UL-MUJAHIDEEN PIR PANJAL REGIMENT.
- 9. AL-UMAR-MUJAHIDEEN.
- 10. JAMMU AND KASHMIR ISLAMIC FRONT.
- 11. UNITED LIBERATION FRONT OF ASSAM (ULFA).
- 12. NATIONAL DEMOCRATIC FRONT OF BODOLAND (NDFB).
- 13. PEOPLE'S LIBERATION ARMY (PLA).
- 14. UNITED NATIONAL LIBERATION FRONT (UNLF).
- 15. PEOPLE'S REVOLUTIONARY PARTY OF KANGLEIPAK (PREPAK).
- 16. KANGLEIPAK COMMUNIST PARTY (KCP).
- 17. KANGLEI YAOL KANBA LUP (KYKL).
- 18. MANIPUR PEOPLE'S LIBERATION FRONT (MPLF).
- 19. ALL TRIPURA TIGER FORCE.
- 20. NATIONAL LIBERATION FRONT OF TRIPURA.
- 21. LIBERATION TIGERS OF TAMIL EELAM (LTTE).
- 22. STUDENTS ISLAMIC MOVEMENT OF INDIA.
- 23. DEENDAR ANJUMAN.
- 24. COMMUNIST PARTY OF INDIA (MARXIST-LENINIST)—PEOPLE'S WAR, ALLITS FORMATIONS AND FRONT ORGANISATIONS.
- 25. MAOIST COMMUNIST CENTRE (MCC), ALL ITS FORMATIONS AND FRONT ORGANISATIONS.
- 26. AL BADR.
- 27. JAMIAT-UL-MUJAHIDDEN.
- 28. AL-QAIDA.
- 29. DUKHTARAN-E-MILLAT (DEM).

 $^{1. \} The \ Schedule \ renumbered \ as \ the \ First \ Schedule \ thereof \ by \ Act \ 3 \ of \ 2013, \ s. \ 14 \ (w.e.f. \ 1-2-2013).$

^{2.} Subs. by Act 28 of 2019, s. 10 for "See sections 2(1) (m) and 35" (w.e.f. 14-8-2019).

- 30. TAMIL NADU LIBERATION ARMY (TNLA).
- 31. TAMIL NATIONAL RETRIEVAL TROOPS (TNRT).
- 32. AKHIL BHARAT NEPALI EKTA SAMAJ (ABNES).

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¹[33. Organisations listed in the Schedule to the U.N. Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007 made under section 2 of the United Nations (Security Council) Act, 1947(43 of 1947) and amended from time to time.]

^{1.} Ins. by Act 35 of 2008, s. 17 (w.e.f. 31-12-2008).

¹[THE SECOND SCHEDULE

[See section 15(2)]

- (i) Convention for the Suppression of Unlawful Seizure of Aircraft (1970);
- (ii) Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation (1971);
- (iii) Convention on the Prevention and Punishment of Crimes against Internationally Protected Persons, including Diplomatic Agents (1973);
 - (iv) International Convention against the Taking of Hostages (1979);
- (ν) Convention on the Physical Protection of Nuclear Material (1980) 2 [as amended from time to time];
- (vi) Protocol for the Suppression of Unlawful Acts of Violence at Airports Serving International Civil Aviation, supplementary to the Convention for the Suppression of Unlawful Acts against the Safety of Civil Aviation (1988);
- (vii) Convention for the Suppression of Unlawful Acts against the safety of Maritime Navigation (1988);
- (viii) Protocol for the Suppression of Unlawful Acts against the Safety of Fixed Platforms located on the Continental Shelf (1988); and
 - (ix) International Convention for the Suppression of Terrorist Bombings (1997).
 - 3 [(x) International Convention for Suppression of Acts of Nuclear Terrorism (2005).]

^{1.} Ins. by Act 3 of 2013, s. 14 (w.e.f. 1-2-2013).

^{2.} Ins. by Act 28 of 2019, s. 11 (w.e.f. 14-8-2019).

^{3.} Ins. by s. 11, *ibid*. (w.e.f. 14-8-2019).

THE THIRD SCHEDULE

[See clause (b) of Explanation to section 15(1)]

Security features to define high quality counterfeit Indian currency notes

- (a) watermark;
- (b) latent image; and
- (c) see through registration in the currency notes.]

¹[THE FOURTH SCHEDULE

[See sections 35(1) and 36]

Sl. No.	Name of Individuals	

^{1.} Added by Act 28 of 2019, s. 12 (w.e.f. 14-8-2019).

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-27102020-222760 CG-DL-E-27102020-222760

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 3384] No. 3384] नई दिल्ली, मंगलवार, अक्तूबर 27, 2020/कार्तिक 5, 1942 NEW DELHI, TUESDAY, OCTOBER 27, 2020/KARTIKA 5, 1942

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3816(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और साजिद मीर उर्फ साजिद मजिद उर्फ इबराहिम शाह उर्फ वसी उर्फ खली उर्फ मोहम्मद वसीम जिसकी जन्म तारीख 1 जनवरी 1978 है, पुत्र श्री अब्दुल मजीद निवासी लाहौर पंजाब प्रांत पाकिस्तान लश्कर-ए-तैयबा के अभिनिषिद्ध आतंकवादी संगठन का शीर्ष कमांडर है:

5205 GI/2020 (1)

और लश्कर-ए-तैयबा को उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्यांक 5 पर आतंकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और साजिद मीर को संयुक्त राज्य अमेरिका द्वारा 30 अगस्त 2012 को विशेष अभिहित वैश्विक आतंकवादी (एसडीजीटी) के रूप में अभिहित किया गया है ;

और साजिद मीर मुंबई आतंकवादी हमले में अपनी भूमिका के लिए राष्ट्रीय अन्वेषण अभिकरण की अतिवांछित सूची में है, और फेडरल अन्वेषण ब्यूरो (एफबीआई) ने साजिद मीर को 2008 के मुंबई आतंकवादी हमले में उसकी अभिकथित संलिप्तता के कारण अपनी अतिवांछित सूची में सम्मिलित किया है और कोई सूचना उपलब्ध कराने के लिए, जो उसकी दोषसिद्धि या गिरफ्तारी में सहायता कर सकती है, 5 मिलियन डालर का इनाम घोषित किया है;

और साजिद मीर (26/11/2008) मुंबई आतंकवादी हमले का एक मुख्य योजनाकार था और वह अब तक के सबसे बड़े लश्कर-ए-तैयबा विदेशी आतंकी हमले के लिए जिम्मेदार था, जिसके परिणामस्वरूप कई देशों के नागरिकों की मौत हुई थी जिसके अंतर्गत भारत और पश्चिमी देश भी है;

और राष्ट्रीय अन्वेषण अभिकरण द्वारा किए गए अन्वेषण में पता चला था कि साजिद मीर 26/11 मुंबई आतंकी हमले के लिए डेविड कोलमेन हेडली का प्रमुख संचालक था जो 26/11 मुंबई आतंकी हमले के लिए रेकी-सह-निगरानी क्रियाकलापों में शामिल था;

और साजिद मीर 26/11 मुंबई आतंकी हमले से संबंधित रजिस्ट्रीकृत मामले में अभियुक्त हैं और मुंबई पुलिस तथा राष्ट्रीय अन्वेषण अभिकरण के द्वारा किए जा रहे अन्वेषण के अधीन है ;

और साजिद मीर के विरुद्ध दो रेड कार्नर नोटिस सं.ए-6269/10-2010 और ए-2032/2-2019 जारी किए गए ; और केन्द्रीय सरकार का यह विश्वास है कि साजिद मीर उर्फ साजिद मजीद उर्फ इबराहिम शाह उर्फ वसी उर्फ खालिद उर्फ मोहम्मद वसीम को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 13 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

" 14. साजिद मीर उर्फ साजिद मजीद उर्फ इबराहम शाह उर्फ वसी उर्फ खालिद उर्फ मोहम्मद वसीम " ।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3816(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful

activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khali @ Muhammad Waseem having date of birth on the 1st January, 1978, S/o Abdul Majeed, resident of Lahore, Punjab Province, Pakistan, is a top commander of proscribed terrorist organisation of LASHKAR-E-TAIBA;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Sajid Mir has been designated as Specially Designated Global Terrorist (SDGT) on the 30^{th} August, 2012 by the United States of America.

And whereas, Sajid Mir is in National Investigation Agency's most wanted list for his role in 26/11 Mumbai Terror attack and Federal Bureau of Investigation (FBI) has included Sajid Mir to its most wanted list, owing to his alleged involvement in 2008 Mumbai Terror attack and declared a reward of \$ 5 million for providing any information that can help his conviction or arrest;

And whereas, Sajid Mir was one of the main planners of the Mumbai terror attack (26/11/2008) and was responsible for the largest ever oversea LASHKAR-E-TAIBA terror attack resulting in death of nationals of several countries including India and the Western countries;

And whereas, investigation by National Investigation Agency had revealed that Sajid Mir was the key handler of David Coleman Headley for the 26/11 Mumbai Terror Attack, who was involved in reccycum-surveillance activities for 26/11 Mumbai terror attack;

And whereas, Sajid Mir is a accused in the cases registered in connection with 26/11 Mumbai Terror attack and under investigation by the Mumbai Police and the National Investigation Agency;

And whereas, two Red Corner Notices Number A-6269/10-2010 and A-2032/2-2019 have been issued against Sajid Mir;

And whereas, the Central Government believes that Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khalid @ Muhammad Waseem is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 13 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"14. Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khalid @ Muhammad Waseem".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3817(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और यूसुफ मुजम्मिल उर्फ अहमद भाई उर्फ यूसुफ मुजम्मिल भट्ट उर्फ हुरेरा भाई निवासी इस्लामाबाद/मुजफ्फराबाद पाकिस्तान लश्कर-ए-तैयबा के अभिनिषिद्ध आंतकवादी संगठन का एक कमांडर है और इस्लामाबाद/मुज्जफराबाद पाकिस्तान से जम्मू-कश्मीर में अपनी गतिविधियां चलाता है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आंतकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और यूसुफ मुजम्मिल लश्कर-ए-तैयबा कैडरों की भर्ती और उनके प्रशिक्षण और जम्मू-कश्मीर में घुसपेंठ के प्रयोजन के लिए देख-भाल करता है। वह अपने सहयोगीयो के माध्यम से भारत में लश्कर-ए-तैयबा आंतकियों की घुसपेंठ कराने के लिए वित्त, यात्रा दस्तावेजों और अन्य संभार तंत्रों की व्यवस्था करता है;

और यूसुफ मुजिम्मल अक्षरधाम मंदिर गुजरात (24 सितम्बर, 2002), पर आंतकी हमले, भारतीय विज्ञान संस्थान बैंगलौर (28 दिसम्बर, 2005) पर आंतकी हमले मुंबई (11 जुलाई, 2006) में लोकल ट्रेन में सिरियल ब्लास्ट और मुंबई आतंकी हमले (26 नवम्बर, 2008) मामलो में एक अभियुक्त है;

और यूसुफ मुजम्मिल के विरुद्ध रैडकोर्नर नोटिस संख्या ए-4281-6-2012 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि यूसुफ मुजिम्मल उर्फ अहमद भाई उर्फ यूसुफ मुजिम्मल भट्ट उर्फ हुरेरा भाई उक्त अधिनियम के अधीन आतंकवादी केरूपमें अधिसुचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है,

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 14 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"15. यूसुफ मुजम्मिल उर्फ अहमद भाई उर्फ यूसुफ मुजम्मिल भट्ट उर्फ हुरेरा भाई " ।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3817(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai, resident of Islamabad/Muzaffarabad, Pakistan is a commander of proscribed terrorist organisation, LASHKAR-E-TAIBA and operates its operations in the Jammu and Kashmir from Islamabad/Muzaffarabad, Pakistan;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Yusuf Muzammil looks after the recruitment of LASHKAR-E-TAIBA cadres and their training and for purpose of infiltration into the Jammu and Kashmir. He arranges finances, travel documents and other logistics through his associates, for LASHKAR-E-TAIBA terrorists to be infiltrated into India;

And whereas, Yusuf Muzammil is an accused in terrorist attacks on Akshardham temple, Gujarat (September 24, 2002), terror attack on Indian Institute of Science, Bangalore (December 28, 2005), serial blasts in local trains in Mumbai (July 11, 2006), and Mumbai terror attack (November 26, 2008) cases;

And whereas, Red Corner Notice Number A-4281-6-2012 has been issued against Yusuf Muzammil;

And whereas, the Central Government believes that Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 14 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"15. Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3818(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की जिसकी जन्म तारीख 10 दिसम्बर, 1954 (वैकल्पिक 1948 है) पुत्र अब्दुल्ला निवासी लाहौर/इस्लामाबाद लश्कर-ए-तैयबा के राजनीतिक कार्य विंग/शाखा का प्रमुख है और लश्कर-ए-तैयबा के विदेशी संबंधी विभाग के प्रमुख के रूप में कार्य कर रहा है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आंतकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और अब्दुर रहमान मक्की संयुक्त राज्य अमेरिका, संयुक्त राज्य कोषागार विभाग द्वारा तारीख 4 नवम्बर, 2010 कार्यपालक आदेश संख्या 13224 के अधीन विशेष अभिहीत वैश्विक आतंकी (एसडीजीटी) के रूप में अभिहीत किया है;

और अब्दर रहमान मक्की लश्कर-ए-तैयबा के लिए धन संग्रह करने में शामिल है;

और अब्दुर रहमान मक्की आरटीसी क्रोसरोड़ चिक्कादपल्ली थाना हैदराबाद ओडोन थ्रेटर में इंम्प्रोवाइज्ड एक्सप्लोसिव डिवाइस इक्सप्लोश्जॅन (7 मई, 2006) का संचालन किया जिसके के कारण 4 लोग घायल हो गए और इस मामले में अभियुक्तों का हैदराबाद पुलिस द्वारा अन्वेषित किया जा रहा है;

और केन्द्रीय सरकार का यह विश्वास है कि अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की उक्त अधिनियम के अधीन आतंकवादी के में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है,

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 15 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"16. अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की "।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3818(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Abdur Rehman Makki @ Abdul Rehman Makki, having date of birth on the 10th December, 1954 (Alternate 1948), S/o Abdullah, resident of Lahore / Islamabad is Head of LASHKAR-E-TAIBA's political affairs wing/arm and served as Head of LASHKAR-E-TAIBA's foreign relations department;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Abdur Rehman Makki has been designated as a Specially Designated Global Terrorist (SDGT) under Executive Order 13224 dated the 4th November, 2010 by the United States Department of Treasury, United States of America;

And whereas, Abdur Rehman Makki is involved in raising funds for LASHKAR-E-TAIBA;

And whereas, Abdur Rehman Makki supervised the Improvised Explosive Device Explosion (May 7, 2006) inside Odeon theatre, RTC Cross Road, Chikkadpally PS, Hyderabad, causing injuries to 4 persons and accused in this case being investigated by the Hyderabad Police;

And whereas, the Central Government believes that Abdur Rehman Makki @ Abdul Rehman Makki is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 15 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"16. Abdur Rehman Makki @ Abdul Rehman Makki".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3819(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और शाहिद महमूद उर्फ शाहिद महमूद रहमतुल्ला जिसके जन्म की तारीख 10 अप्रैल, 1980 है निवासी बी-17 सलमान तारिक हुसैन स्क्वायर कराची पाकिस्तान और स्थायी निवासी शेखपुरा जिला पंजाब प्रांत पाकिस्तान, लश्कर-ए-तैयबा आतंकवादी संघटन के एक अग्र संघटन फलाह-ए-इन्सानीयत फाउंडेशन अभिनिषिद्ध संघटन का उप प्रमुख है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आतंकवादी संघटन के रूप में सुचीबद्ध है ;

और शाजिद महमूद संयुक्त राज्य अमेरिका द्वारा 28 दिसंबर, 2016 को कार्यपालक आदेश 13224 के अधीन विशेष अभिहित वैश्विक आतंकवादी (एसडीजीटी) के रूप में अभिहित है;

और शाजिद महमूद लश्कर-ए-तैयबा अभिनिषिद्ध आतंकवादी संघटन के प्रमुख और संयुक्त राष्ट्र अभिहित आतंकवादी हाफिज महमूद सईद के साथ भारत में भारत विरोधी क्रियाकलापों के लिए धार्मिक / परोपकार कार्य की आड में धन भेजकर अड्डे स्थापित करने और समर्थक बनाने के लिए षडयंत्र में शामिल है; और एक मामला (सं. आरसी-20/2018/एनआईए/डीएलआई तारीख 02.07.2018) आतंकवाद निधिकरण मामला [फलाह-ए-इन्सानीयत फाउंडेशन (एफआईएफ)] में शाजिद महमूद के विरुद्ध रजिस्ट्रिकृत किया गया और राष्ट्रीय अन्वेषन अभिकरण (एनआईए) द्वारा अन्वेषित किया गया ;

और केन्द्रीय सरकार का यह विश्वास है कि शाजिद महमूद उर्फ शाजिद महमूद रहमतुल्ला उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 16 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात :-

"17. शाजिद महमूद उर्फ शाहिद महमूद रहमतुल्ला"।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3819(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shahid Mehmood @ Shahid Mehmood Rehmatullah, having date of birth on the 10th April, 1980, resident of B-17, Salman Tariq Hussain Square, Karachi, Pakistan and permanent resident of Sheikhpura district, Punjab Province, Pakistan is the Deputy Chief of proscribed organisation Falah-i-Insaniyat Foundation, a frontal organisation of terrorist organisation LASHKAR-E-TAIBA;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Shahid Mehmood has been designated as a Specially Designated Global Terrorist (SDGT) under Executive Order 13224 on the 28th December, 2016 by the United States of America;

And whereas, Shahid Mehmood along with Hafiz Mohammad Saeed, Chief of proscribed terrorist organisation LASHKAR-E-TAIBA and a United Nations Designated terrorist, is involved in a conspiracy to create bases and sympathizers in India by sending funds in the garb of religious/charity work, for anti-India activities;

And whereas, a case (No. RC-20/2018/NIA/DLI dated 02.07.2018) has been registered and investigated by the National Investigation Agency (NIA) against Shahid Mehmood in a {Falah-i-Insaniyat Foundation (FIF)} Terror Funding case;

And whereas, the Central Government believes that Shahid Mehmood @ Shahid Mehmood Rehmatullah is to be notified as a terrorist under the said Act:

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 16 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"17. Shahid Mehmood @ Shahid Mehmood Rehmatullah".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3820(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, फरहातुल्ला उर्फ अबु सुफियान उर्फ सरदार साहेब उर्फ फैरू पुत्र अहमदुल्ला गौरी जिसकी जन्म तारीख 2 जून, 1966 है, जो वर्तमान में पाकिस्तान में है, अभिनिषिद्ध आतंकवादी संगठनों लश्कर-ए-तैयबा और जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के क्रम सं. 5 पर और जैश-ए-मोहम्मद क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, फरहातुल्ला गौरी अक्षरधाम मंदिर आतंक हमले मामले (2002) में गुजरात पुलिस द्वारा और हैदराबाद मामले (2004) में राजनेताओं के विलोपन के षडयंत्र में हैदराबाद पुलिस द्वारा रजिस्ट्रीकृत और अन्वेषित मामलों में अभियुक्त है;

और, केंद्रीय सरकार का यह विश्वास है कि फरहातुल्ला उर्फ अबु सुफियान उर्फ सरदार साहेब उर्फ फैरू को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 17 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"18. फरहातुल्ला उर्फ अब् सुफियान उर्फ सरदार साहेब उर्फ फैरू" ।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3820(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru, having date of birth on the 2nd June, 1966, S/o Ahmedullah Ghori, presently based in Pakistan, is a key member of proscribed terrorist organisations, LASHKAR-E-TAIBA and JAISH-E-MOHAMMED;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5 and JAISH-E-MOHAMMED at serial number 6;

And whereas, Farhatullah Ghori is accused in the cases being registered and investigated by the Gujarat Police in Akshardham Temple terror attack (2002) case and by the Hyderabad Police in conspiracy to eliminate political leaders in Hyderabad case (2004).

And whereas, the Central Government believes that Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 17 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"18. Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3821(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर पुत्र अल्लाह बख्श साबिर अल्वी निवासी बहवालपुर, पाकिस्तान, जिसकी जन्म तारीख 1 जनवरी, 1977 है, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, अब्दुल रऊफ असगर यूनाइटेड स्टेट ट्रैजरी (2 दिसम्बर, 2010) संयुक्त राज्य अमेरिका द्वारा आतंकवादी के रूप में नामित किया गया है ;

और, अब्दुल रऊफ असगर पाकिस्तान में प्रशिक्षण कैंपों की स्थापना में सिम्मिलित है और पाकिस्तान की भूमि से भारत में आतंकवादी हमले कराने में भी सिम्मिलित है और अब्दुल रऊफ असगर काठमांडू (नेपाल) से कंधार (अफगानिस्तान) भारतीय एयरलाईन वायुयान आईसी-814 के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सिम्मिलित था;

और, अब्दुल रऊफ असगर भारतीय संसद्, नई दिल्ली पर आतंकवादी हमले (13.01.2001) में मुख्य षड्यंत्रकर्ता था और वायु सेना स्टेशन पठानकोट पर आतंकवादी हमले (02.01.2016) का भी षड्यंत्रकर्ता था ;

और, अब्दुल रऊफ असगर जंगलोट, कठुआ, जम्मू-कश्मीर सेना कैंप पर आतंकी हमले के मामले, राजबाग, कठुआ, जम्मू-कश्मीर पुलिस थाने पर आतंकी हमले के मामले, सांबा, जम्मू-कश्मीर सेना कैंप पर आतंकवादी हमले के मामले, दीनानगर, गुरूदासपुर, पंजाब पुलिस थाने पर आतंकी हमले के मामले, तंगधार सेना कैंप आतंकी हमले के मामले, जम्मू-कश्मीर और पठानकोट वायु सेना स्टेशन पर आतंकवादी हमले के मामले में अभियुक्त था;

और, अब्दुल रऊफ असगर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-566/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 18 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"19. अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर" ।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3821(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful

activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar, having date of birth on the 1st January, 1977, S/o Allah, Bakash Sabir Alvi, resident of Bahawalpur, Pakistan, is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Abdul Rauf Asghar has been designated as terrorist by the United States Treasury (December 2, 2010) United States of America;

And whereas, Abdul Rauf Asghar is involved in setting up training camps in Pakistan and also involved in organising terrorist attacks in India from Pakistan soil;

And whereas, Abdul Rauf Asghar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft IC-814 from Kathmandu (Nepal) to Kandahar (Afghanistan);

And whereas, Abdul Rauf Asghar was key conspirator in the terrorist attack (13.12.2001) on the Indian Parliament House, New Delhi and also conspirator of the terror attack (02.01.2016) at the Air Force Station Pathankot;

And whereas, Abdul Rauf Asghar was the accused in terror attack case of Army Camp. Janglot, Kathua, Jammu and Kashmir, terror attack case of P.S Raj Bagh, Kathua, Jammu and Kashmir, terror attack case of Army Camp, Samba, Jammu and Kashmir, terror case of P.S Dina Nagar, Gurdaspur, Punjab, terror attack case of Tangdhar Army Camp, Jammu and Kashmir and Pathankot Air Force Station terrorist attack;

And whereas, Red Corner Notice Number A-566/6-2000 has been issued against Abdul Rauf Asghar;

And whereas, the Central Government believes that Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 18 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"19. Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3822(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, इब्राहिम अतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ, पुत्र अल्लाह बख्श साबिर अल्वी, निवासी बहवालपुर, पाकिस्तान, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, इब्राहिम अतर (नेपाल) से कंधार (अफगानिस्तान) भारतीय एयरलाईन वायुयान आईसी-814 काठमांडू के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सम्मिलित था ;

और, इब्राहिम अतर भारतीय संसद्, नई दिल्ली पर आतंकवादी हमले (13.01.2001) में मुख्य षड्यंत्रकर्ता था ;

और, इब्राहिम अतर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-560/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि इब्राहिम अंतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 19 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"20. इब्राहिम अतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3822(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief, S/o Allah Bakash Sabir Alvi, resident of Bahawalpur, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Ibrahim Athar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft IC-814 from Kathmandu (Nepal) to Kandahar (Afghanistan);

And whereas, Ibrahim Athar was key conspirator in the terrorist attack (13.12.2001) on the Indian Parliament House, New Delhi;

And whereas, Red Corner Notice Number A-560/6-2000 has been issued against Ibrahim Athar;

And whereas, the Central Government believes that Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 19 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"20. Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3823(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम निवासी बहवालपुर, पाकिस्तान अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है ;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, यूसुफ अजहर भारतीय एयरलाईन वायुयान आईसी-814 काठमांडू (नेपाल) से कंधार (अफगानिस्तान) के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सम्मिलित था ;

और, युसुफ अजहर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-565/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 20 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"21. यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम" ।

[फा.सं.11034/24/2020-सीटी-I]

आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3823(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim, R/o Bahawalpur, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6:

And whereas, Yusuf Azhar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft 1C 814 from Kathmandu (Nepal) to Kandahar(Afghanistan);

And whereas, Red Corner Notice Number A-565/6-2000 has been issued against Yusuf Azhar;

And whereas, the Central Government believes that Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 20 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"21. Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3824(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन, पुत्र अब्दुल लतीफ निवासी मरकज अबदुक्ख बिन मुबारक, तहसील दस्का, जिला सियालकोट, पाकिस्तान और स्थायी निवासी मोर अमीनाबाद, गुजरावाला, पंजाब पाकिस्तान जिसकी जन्म तारीख 1970 है, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, शाहिद लतीफ सियालकोट सेक्टर में जैश-ए-मोहम्मद का लॉचिंग कमांडर है जो भारत में जैश-ए-मोहम्मद के आतंकवादियों की लॉचिंग का पर्यवेक्षण करता है और भारत में आतंकी हमलों की योजना, उन्हें सुकर बनाने और उनके निष्पादन में भी सिम्मिलित है;

और, शाहिद लतीफ 12 नवम्बर, 1994 को गिरफ्तार किया गया था और भारत की जेलों में 16 वर्ष की अवधि व्यतीत करने के पश्चात् 2010 में वाघा के रास्ते विवासित किया गया था ;

और, शाहिद लतीफ सियालकोट सेक्टर, पाकिस्तान से वायुसेना स्टेशन, पठानकोट पर आतंकवादी हमले (2 जनवरी, 2016) का मुख्य षड्यंत्रकर्ता और समन्वयक था ;

और, राष्ट्रीय अन्वेषण अभिकरण (एनआईए) ने पठानकोट एयरबेस आतंकी हमले के संबंध में शाहिद लतीफ के विरूद्ध एक मामला सं. आरसी-03/2016/एनआईए/डीएलआई, तारीख 04.01.2016 रजिस्ट्रीकृत किया है;

और, शाहिद लतीफ भारतीय एयरलाईन वायुयान मामले (कंधार मामले) (24.12.1999) के विमान अपहरण में भी वांछित अभियुक्त है ;

और, केंद्रीय सरकार का यह विश्वास है कि शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 21 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"22. शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन"।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3824(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shahid Latif @ Chota Shahid Bhai @ Noor Al Din, having date of birth 1970, S/o Abdul Latif, resident of Markaz Abdukkah Bin Mubarak, Tehsil Daska, District Sialkot Pakistan and permanent resident of More Aminabad, Gujranwala, Punjab, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Shahid Latif is JAISH-E-MOHAMMED's Launching Commander at Sialkot sector, who supervises launching of JAISH-E-MOHAMMED terrorists into India and also involved in planning, facilitation and execution of terror attacks in India;

And whereas, Shahid Latif was arrested on the 12th November, 1994 and was deported via Wagah in 2010 after serving a term of 16 years in jails in India.

And whereas, Shahid Latif was the key conspirator and co-coordinator of the terrorist attack at the Air Force Station, Pathankot (January 2, 2016) from Sialkot sector, Pakistan;

And whereas, National Investigation Agency (NIA) has registered a case Number RC-03/2016/NIA/DLI dated 04.01.2016 against Shahid Latif, in connection with Pathankot Airbase terror Attack;

And whereas, Shahid Latif is also wanted accused in the Hijacking (24.12.1999) of Indian Airlines aircraft case (Kandhar Case);

And whereas, the Central Government believes that Shahid Latif @ Chota Shahid Bhai @ Noor Al Din is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 21 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"22. Shahid Latif @ Chota Shahid Bhai @ Noor Al Din".

[F.No. 11034/24/2020-CT-I]

ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3825(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और सैय्यद मुहम्मद युसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुजुर्ग पुत्र गुलाम रसूल शाह ,वर्तमान मे पाकिस्तान में रहता है, हिज़्ब–उल–मुजाहिदीन, अभिनिषिद्ध आतंकवाद संबंधी संगठन का प्रमुख सदस्य है;

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और, सैय्यद मोहम्मद यूसुफ शाह उर्फ सैय्यद सलाहुद्दीन, हिज़्ब-उल-मुजाहिदीन के स्वयंभू सुप्रीम कमांडर है और मुत्तहिदा जिहाद काउंसिल (एमजेसी) के नाम से यूनाइटेड जिहाद काउंसिल (यूजेसी) का अध्यक्ष भी है, जो लगभग 13 पाकिस्तान स्थित कश्मीर केंद्रित आतंकी संगठनों का एक समूह है;

और पाकिस्तान में स्थित सैय्यद मोहम्मद यूसुफ शाह, हिज़्ब–उल–मुजाहिदीन कैडरों का मार्गदर्शन / निर्देशन करके, मुख्य रूप से कश्मीर घाटी में, भारत में आतंकवाद संबंधी क्रियाकलापों का संचालन कर रहा है;

और सैय्यद मोहम्मद यूसुफ शाह एचएम कैडरों द्वारा आतंकवाद संबंधी क्रियाकलापों को आगे बढ़ाने के लिए व्यापार मार्ग, हवाला चैनल और अंतर्राष्ट्रीय मनी ट्रांसफर चैनल्स के माध्यम से भारत को धन जुटाने और वित्त पोषण में लगे हुए हैं;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने पृथकतावादी क्रियाकलापों को आगे बढ़ाने के लिए जम्मू और कश्मीर राज्य में आतंकवाद संबंधी निधियों और सहानुभूति रखने वालों के लिए दिल्ली से हवाला चैनलों के माध्यम से पाकिस्तान से जम्मू और कश्मीर के लिए धन के प्रवाह से संबंधित एक मामला संख्या आरसी -06/2011/एनआईए/ डीएलआई दर्ज किया है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकवाद संबंधी कार्यवाहियों और विध्वंसक क्रियाकलापों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए सैय्यद मोहम्मद यूसुफ शाह और अन्य के विरुद्ध तारीख 25.10.2011 को एक और मामला संख्या आरसी-11/2011/ एनआईए / डीएलआई दर्ज किया ;

और सैय्यद मोहम्मद यूसुफ शाह के विरुद्ध दो रेड कॉर्नर सूचना नंबर ए -66/2-1998 और 1998/6479 जारी किए गए हैं;

और केन्द्रीय सरकार का यह विश्वास है कि सैय्यद मोहम्मद यूसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुज़ुर्ग को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है; अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 22 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"23. सैय्यद मुहम्मद युसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुजुर्ग"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3825(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg, S/o Ghulam Rasool Shah, presently residing in Pakistan, is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Syed Mohammed Yusuf Shah @ Syed Salahudeen, is self-styled Supreme Commander of HIZB-UL-MUJAHIDEEN and Chairman, United Jihad Council (UJC) also known as Muttahida Jihad Council (MJC), a conglomerate of around 13 Pakistan based Kashmir centric terror outfits .

And whereas, Syed Mohammed Yusuf Shah, based in Pakistan, has been operationalizing militant activities in India, primarily in Kashmir valley, by guiding / instructing HIZB-UL-MUJAHIDEEN cadres;

And whereas, Syed Mohammed Yusuf Shah is engaged in fund raising and routing finances to India through trade route, Hawala channel and International Money Transfer Channels for furtherance of terrorist activities by HM cadres;

And whereas, National Investigation Agency (NIA) has registered a case number RC-06/2011/NIA/DLI, related to flow of funds from Pakistan to the Jammu and Kashmir through Hawala Channels via Delhi for funding terrorist and sympathizers active in the State of the Jammu and Kashmir for furtherance of secessionist activities;

And whereas, National Investigation Agency (NIA) registered another case number RC-11/2011/NIA/DLI dated 25.10.2011 against Syed Mohammed Yusuf Shah and others for financing the HIZB-UL MUJAHIDEEN to carry out terrorist acts and subversive activities in India;

And whereas, two Red Corner Notices number A-66/2-1998 and 1998/6479 have been issued against Syed Mohammed Yusuf Shah;

And whereas, the Central Government believes that Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 22 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"23. Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3826(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और, गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्ला खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड, पुत्र गुलाम रसूल खान मूल रूप से निवासी ग्राम लिवर,पोस्ट पहलगाम, जिला अनंतनाग, जम्मू और कश्मीर, वर्तमान में रावलिपेंडी, पंजाब, पाकिस्तान में रहता है तथा हिज़्ब-उल-मुजाहिदीन अभिनिषिद्ध आतंकवाद संबंधी संगठन के प्रमुख सदस्य है:

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और गुलाम नबी खान हिज़्ब-उल-मुजाहिदीन के उप सुप्रीम और हिज़्ब-उल-मुजाहिदीन कमान परिषद का सदस्य है, इसके अतिरिक्त फील्ड ऑपरेशन सेल (एफओसी), हिज़्ब-उल-मुजाहिदीन का क्रियाशील संचालन कमांडर है;

और गुलाम नबी खान को सक्रिय रूप से कमान परिषद की बैठकों, जेहादी सम्मेलनों में भाग लेने और मुजफ्फराबाद, पाकिस्तान के कब्जे वाले कश्मीर / पाकिस्तान के विभिन्न क्षेत्रों में हिज़्ब-उल-मुजाहिदीन प्रशिक्षण शिविर और लॉन्चिंग ट्कड़ियों का दौरा करते पाया गया है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकी वारदातों और विध्वंसक गतिविधियों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए गुलाम नबी खान और अन्य के विरुद्ध 25.10.2011 को एक मामला संख्या आरसी-11/2011/एनआईए / डीएलआई दर्ज किया ;

और मार्च, 2019 में, प्रवर्तन निदेशालय (ईडी) ने गुलाम नबी खान की संपत्ति के खिलाफ अनंतिम अनुलग्नक आदेश (पीएओ) जारी किया है:

और गुलाम नबी खान के विरुद्ध रेड कॉर्नर सूचना संख्या ए-596/1-2014 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्लाह खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 23 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"24. गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्ला खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3826(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand, S/o Ghulam Rasool Khan originally R/o Village Liver, P/S Pahalgam, District Anantnag, Jammu and Kashmir, is presently residing at Rawalpindi, Punjab, Pakistan and is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Ghulam Nabi Khan is the Deputy Supreme of HIZB-UL- MUJAHIDEEN and member of HIZB-UL- MUJAHIDEEN Command Council, besides being the acting Operational commander of Field Operation Cell (FOC), HIZB-UL- MUJAHIDEEN;

And whereas, Ghulam Nabi Khan has been found actively attending command council meetings, Jehadi conferences, and visiting HIZB-UL- MUJAHIDEEN Training camps and Launching detachments in various areas of Muzaffarabad, Pakistan occupied Kashmir/Pakistan;

And whereas, National Investigation Agency (NIA) registered a case number RC-11/2011/NIA/DLI dated 25.10.2011 against Ghulam Nabi Khan and others for financing the HIZB-UL-MUJAHIDEEN to carry out terror acts and subversive activities in India;

And whereas, In March, 2019, Enforcement Directorate (ED) has issued Provisional Attachment

Order (PAO) against property of Ghulam Nabi Khan;

And whereas, Red Corner Notices number A-596/1-2014 has been issued against Ghulam Nabi Khan;

And whereas, the Central Government believes that Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 23 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"24. Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand"

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3827(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और ज़फ़र हुसैन भट उर्फ खुर्शीद उर्फ मो. जफर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम, पुत्र सोनाउल्ला भट, वर्तमान में पाकिस्तान में रहतें है और हिज़्ब–उल–मुजाहिदीन अभिनिषिद्ध आतंकवाद संबंधी संगठन का प्रमुख सदस्य है;

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और ज़फ़र हुसैन भट, गुलाम नबी खान उर्फ अमीर खान हिजब-उल-मुजाहिदीन के डिप्टी चीफ का निजी सहायक है और हिज़्ब-उल-मुजाहिदीन के वित्तीय मामलों को भी संभालता है;

और वर्तमान में इस्लामाबाद और रावलिपेंडी,पाकिस्तान में बसे ज़फर हुसैन भट, जम्मू और कश्मीर में संगठन के सभी कार्यों को चलाता है और घाटी में हिज़्ब–उल–मुजाहिदीन गुटों को धन भेजने के लिए जिम्मेदार है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकवाद संबंधी कार्यवाहियों और विध्वंसक क्रियाकलापों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए ज़फर हुसैन भट और अन्य के विरुद्ध तारीख 25.10.2011 को एक और मामला संख्या आरसी-06/11/2011/ एनआईए / डीएलआई दर्ज किया ;

और ज़फर हुसैन भट को उपरोक्त मामले में माननीय विशेष न्यायालय, राष्ट्रीय जांच अभिकरण, पटियाला हाउस न्यायालय, नई-दिल्ली के दिनांक 19.11.2013 के आदेश से एक फरार/भगोडा घोषित अपराधी किया गया :

और ज़फ़र हुसैन भट के खिलाफ रेड कॉर्नर सूचना नंबर ए-530/1-2014 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि ज़फर हुसैन भट उर्फ खुर्शीद उर्फ मो. ज़फर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 24 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी. अर्थात :-

"25. ज़फ़र हुसैन भट उर्फ खुर्शीद उर्फ मो. जफर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम "।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3827(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim, S/o Sonaullah Bhat, is presently based in Pakistan and is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Zaffar Hussain Bhat is Personal Assistant to Ghulam Nabi Khan @ Amir Khan HIZB-UL-MUJAHIDEEN's Dy. Chief and also handles Financial affairs of HIZB-UL-MUJAHIDEEN;

And whereas, Zaffar Hussain Bhat, presently settled in Islamabad and Rawalpindi, Pakistan, runs all the operations of outfit in Jammu and Kashmir and is responsible for sending funds to HIZB-UL-MUJAHIDEEN operatives in the Valley;

And whereas, National Investigation Agency (NIA) has registered a case number RC-11/2011/NIA/DLI dated 25.10.2011 against Zafar Hussain Bhat and others for financing the HIZB-UL-MUJAHIDEEN to carry out terror acts and subversive activities in India;

And whereas, Zaffar Hussain Bhat is an absconder / declared Proclaimed Offender on 19.11.2013 by the order of Hon'ble Special Court, National Investigation Agency, Patiala House Courts, New-Delhi in the above case;

And whereas, Red Corner Notices Number A-530/1-2014 has been issued against Zaffar Hussain Bhat:

And whereas, the Central Government believes that Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 24 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"25. Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3828(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भटकल उर्फ मो. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज, जन्म तिथि 19 मई, 1976, पुत्र इस्माइल शाहुल हमीद शाहबादरी, वर्तमान में पाकिस्तान में डेरा डाले है, तथा इंडियन मुजाहिदीन आतंकवाद संबंधी संगठन का एक संस्थापक सदस्य है;

और इंडियन उल–मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 35 पर पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और रियाज उर्फ रियाज भटकल पहले स्टूडेंट्स इस्लामिक मूवमेंट ऑफ इंडिया (सिमी) का सदस्य था, जो विधिविरुद्ध क्रियाकलाप निवारण अधिनियम, 1967 की पहली अनुसूची के अधीन एक प्रतिबंधित संगठन भी था और धार्मिक तर्ज पर सांप्रदायिक घृणा की विचारधारा का पोषण करता था। वह भारत की एकता, अखंडता, सुरक्षा और संप्रभुता को खतरे में डालने के आशय से और व्यक्तियों की मृत्यु और क्षति के कारण, नुकसान, संपत्ति के नुकसान और विनाश द्वारा भारत में लोगों में आतंक से मारने के आशय से भारत सरकार के विरुद्ध आतंकवाद संबंधी कृत्यों के कमीशन के लिए अन्य सह-साजिशकर्ताओं के साथ एक आपराधिक साजिश में प्रवेश किया;

और मो. रियाज उर्फ रियाज भटकल ने अनेक आतंकवाद संबंधी कृत्यों का षणयंत्र और योजना का नेतृत्व करने के लिए स्वेच्छा से और सक्रिय रूप से भाग लिया, जिसके अंतर्गत हैदराबाद (2007), जयपुर, दिल्ली और अहमदाबाद (2008), हैदराबाद (2013) है तथा और भी आतंकवाद संबंधी कृत्यों के वास्तविक प्रदर्शन में शामिल था जिसके अंतर्गत

जर्मन बेकरी (2010), चिन्नास्वामी स्टेडियम, बैंगलोर (2010), जामा मस्जिद (2010), शीतलाघाट (2010) और मुंबई (2011) में बम विस्फोट भी हैं;

और षडयंत्र को आगे बढ़ाने और संगठन को मजबूत करने के आशय से, मो. रियाज उर्फ रियाज भटकल ने दिल्ली सिहत भारत में कई स्थानों पर ठिकाने बनाए रखे थे, जहाँ उसने संगठन के अन्य सदस्यों के साथ मिलकर आयुध विनिर्माण का कारखाना स्थापित किया:

और साजिश के अनुसरण में, मो. रियाज उर्फ रियाज भटकल ने भारत-मुजाहिदीन को अल-कायदा और तालिबान जैसे अन्य अंतरराष्ट्रीय आतंकवाद संबंधी संगठनों के साथ मिलाने के प्रयास किए, जिससे भारत के विरुद्ध युद्ध तेज हो सके।

और राष्ट्रीय जांच अभिकरण (एनआईए), दिल्ली पुलिस, मुंबई पुलिस और राजस्थान पुलिस द्वारा मो. रियाज उर्फ रियाज भटकल के विरुद्ध विभिन्न मामले दर्ज किए गए हैं;

और, मो. रियाज़ उर्फ रियाज़ भटकल के खिलाफ रेड कॉर्नर सूचना नंबर A-4554 / 11-2009 जारी किया गया है:

और केन्द्रीय सरकार का यह विश्वास है कि रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भट उर्फ मु. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 25 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी. अर्थात :-

"26. रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भटकल उर्फ मो. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज "।

> [फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3828(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz, having date of birth on the 19th May, 1976, S/o

Ismail Shahul Hammed Shahbandri, presently based in Pakistan, is a founder member of terrorist organisation INDIAN MUJAHIDEEN;

And whereas, INDIAN MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 35;

And whereas, Md. Riyaz @ Riyaz Bhatkal was earlier a member of the Students Islamic Movement of India (SIMI), also a banned outfit under the First Schedule of the Unlawful Activities Prevention Act, 1967 and nurtured ideology of communal hatred on religious lines. He entered into a criminal conspiracy along with the other co-conspirators for commission of terrorist act against Government of India, with the intent to threaten the unity, integrity, security and sovereignty of India and with intent to strike terror in the people in India, by causing death of and injuries to persons, loss of, damage to and destruction of property;

And whereas, Md. Riyaz @ Riyaz Bhatkal voluntarily and actively participated in the conspiracy and planning leading to several terrorist acts including the blasts at Hyderabad (2007), Jaipur, Delhi and Ahmedabad (2008), Hyderabad (2013) and also in the actual execution of terrorist acts including bomb blasts at German Bakery (2010), Chinnaswami Stadium, Bangalore (2010), Jama Masjid (2010), Sheetlaghat (2010) and Mumbai (2011);

And whereas, for the furtherance of conspiracy and with intent to strengthen the outfit, Md. Riyaz @ Riyaz Bhatkal maintained hideouts at several places in India including Delhi where he set up the Arms manufacturing factory in collusion with other members of the outfit;

And whereas, in pursuance of the conspiracy, Md. Riyaz @ Riyaz Bhatkal made efforts to associate the INDIAN MUJAHIDEEN with other international terrorist organisations like the Al-Qaeda and the Taliban in order to further intensify the war waged against India.

And whereas, various cases have been registered by the National Investigation Agency (NIA), Delhi Police, Mumbai Police and Rajasthan Police against Md. Riyaz @ Riyaz Bhatkal;

And whereas, Red Corner Notice number A-4554/11-2009 has been issued against Md. Riyaz @ Riyaz Bhatkal;

And whereas, the Central Government believes that Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 25 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"26. Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3829(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल, जिसके जन्म की तारीख 28 जुलाई, 1968 है, पुत्र इस्माइल साहुल हम्मेड साहबनदरी, वर्तमान में पाकिस्तान का निवासी है, आतंकवादी संगठन इंडियन मुजाहिद्दीन का सह संस्थापक है;

और इंडियन मुजाहिद्दीन उक्त अधिनियम के क्रम संख्या 35 की प्रथम अनुसूची के अधीन आंतकवादी संगठन के रूप में सूचीबद्ध है;

और इकबाल भटकल जो कि इंडियन मुजाहिद्दीन का प्रमुख रहा था, आंतकवादी कार्यों के लिए निधियों की व्यवस्था करने के लिए जिम्म्दार था;

और राष्ट्रीय जांच एंजेसी (एन आई ए), दिल्ली पुलिस, मुम्बई पुलिस और राजस्थान पुलिस द्वारा इकबाल भटकल के विरुद्ध अनेक मामले संस्थित किए हैं;

और इकबाल भटकल के विरुद्ध रेड कार्नर नोटिस सं. ए 285/1-2010 जारी किया गया है ;

और केन्द्रीय सरकार को यह विश्वास है कि मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल को उक्त अधिनियम के अधीन आंतकवादी के रूप में अधिसुचित किया जाना है :

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 26 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात् :-

"27. मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल"।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3829(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal, having date of birth on the 28th July,1968, S/o Ismail Shahul Hammed Shahbandri, presently based in Pakistan, is co-founder of terrorist organisation INDIAN MUJAHIDEEN;

And whereas, INDIAN MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 35;

And whereas, Iqbal Bhatkal, being the Amir (Head) of Indian Mujahideen was responsible for arranging funds for terrorist acts;

And whereas, various cases have been registered by the National Investigation Agency (NIA), Delhi Police, Mumbai Police and Rajasthan Police against Iqbal Bhatkal;

And whereas, Red Corner Notices number A-285/1-2010 has been issued against Iqbal Bhatkal;

And whereas, the Central Government believes that Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 26 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"27. Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3830(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और शेख शकील उर्फ छोटा शकील, पुत्र शेख बाबू मोहिद्दीन, जिसके जन्म का वर्ष 1960 है, वर्तमान में कराची, पाकिस्तान का निवासी है, दाउद इब्राहिम की देखरेख में डी. कंपनी के सभी आपराधिक और अंडरवर्ड संचालन की देखभाल करता है:

और दाउद इब्राहिम कासकर उक्त अधिनियम के क्रम संख्यांक 4 के चौथी अनुसची के अधीन व्यक्तिगत आंतकवादी के रूप में सूचीबद्ध है ;

और, शेख शकील आंतकवादी गतिविधियों को भारत और विदेश में अंजाम देने के लिए डी कंपनी को वित्तीय सहायता प्रदान करता है ;

और शेख शकील के विरुद्ध भारतीय दंड संहिता, महाराष्ट्र संगठित अपराध नियंत्रण कानून, 1999 और मुम्बई पुलिस अधिनियम, 1951 के अधीन विभिन्न धाराओं में लगभग 104 आपराधिक मामलों को रजिस्ट्रीकृत किया गया है ; और शेख शकील के विरुद्ध रेड कार्नर नोटिस सं. ए-356/7-1995 जारी की गई है;

और केन्द्रीय सरकार को यह विश्वास है शेख शकील उर्फ छोटा शकील को उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया गया है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 27 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित को अंतःस्थापित किया जाएगा, अर्थातु :-

"28 शेख शकील उर्फ छोटा शकील "।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3830(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shaikh Shakeel @ Chhota Shakeel, S/o Shaikh Baboo Mohiddin, having date of birth in 1960, presently based in Karachi, Pakistan, looks after all criminal and underworld operations of D-Company under supervision of Dawood Ibrahim;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4;

And whereas, Shaikh Shakeel finances D-Company operatives of India and abroad in order to execute criminal activities;

And whereas, approximately 104 criminal cases have been registered against Shaikh Shakeel under various sections of Indian Penal Code, Maharashtra Control of Organised Crime Act, 1999 and Bombay Police Act, 1951;

And whereas, Red Corner Notices number A-356/7-1995 has been issued against Shaikh Shakeel;

And whereas, the Central Government believes that Shaikh Shakeel @ Chhota Shakeel is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 27 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"28. Shaikh Shakeel @ Chhota Shakeel".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3831(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और मोहम्मद आनिस, पुत्र शेख इब्राहीम कासकर, वर्तमान में पाकिस्तान में डी ब्लाक, बंगला सं. डी-95 कराची, पाकिस्तान का निवासी है, दाऊद इब्राहीम कासकर का साथी और छोटा भाई है;

और दाउद इब्राहिम कासकर उक्त अधिनियम के क्रम संख्यां 4 की चौथी अनुसची के अधीन व्यक्तिगत आंतकवादी के रुप में सूचीबद्ध है ;

और मोहम्मद अनिस सी बी आई. मामला संख्या आर सी 1/(एस)/1993/सी बी आई/ एसटीएफ/ मुम्बई से संबंधित बाम्बे बम ब्लास्ट केस (1993) में लिप्त है;

और मौहम्मद अनिस को टाडा न्यायालय ने 15 सितंबर, 1993 में उद्घोषित अपराधी घोषित किया है;

और 12 मार्च 1993 को महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम ब्लास्ट मामलों से संबंधित 27 मामलों को दर्ज किया था ;

और मौहम्मद अनिस के विरुद्ध रेड कार्नर नोटिस सं. आर सी एन संख्या ए 349/8-1993 जारी किया गया है;

और केन्द्रीय सरकार को यह विश्वास है कि मोहम्मद अनीस को उक्त अधिनियम के अधीन अधिसूचित किया जाना है;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 28 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात :-

"29. मोहम्मद अनीस"।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3831(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Mohammad Anis, S/o s/o Shaikh Ibrahim Kaskar, presently residing in Pakistan at Caption D-Block, Bunglow No-D-95 Karanchi Pakistan, is an associate and younger brother of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule of the said Act at serial number 4;

And whereas, Mohammad Anis is involved in CBI case number RC 1/(S)/1993/CBI/STF/Mumbai related to Bombay Bomb Blast Case (1993);

And whereas, Mohammad Anis has been declared a proclaimed offender by the TADA Court on the 15th September, 1993;

And whereas, on the 12th March, 1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places Maharashtra;

And whereas, Red Corner Notices No. RCN number A-349/8-1993 has been issued against Mohammad Anis;

And whereas, the Central Government believes that Mohammad Anis is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 28 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"29. Mohammad Anis".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3832(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन, वर्तमान में पाकिस्तान का निवासी है, दाऊद इब्राहीम कासकर का साथी और छोटा भाई है ;

और दाऊद इब्राहीम कासकर उक्त अधिनियम के क्रम संख्या 4 की चौथी अनुसूची के अधीन व्यक्तिगत आंतकवादी संगठन के रुप में सूचीबद्ध है;

और इब्राहीम अब्दुल रज्जाक मेमन 1993 में बाम्बें के बम ब्लास्ट केस का प्रधान अभियुक्त है और सी बी आई ने मामला सं. आर सी 1 (एस)/1993/सी बी आई/ एस टी एफ/ मुम्बई में मामला दर्ज किया है;

और इब्राहीम अब्दुल रज्जाक मेमन को टाडा न्यायालय ने 15.09.1993 को उद्घोषित अपराधी घोषित किया हैं ;

और इब्राहीम अब्दुल रज्जाक मेमन ने सह-अभियुक्त दाऊद इब्राहीम कासकर के साथ 1993 के बम्बई बम विस्फोट मामले का आपराधिक षडयंत्र रचा था और विस्फोटकों, अयुधों और गोलाबारुद के हैंडलिंग के लिए सह अभियुक्तों की भर्ती की थी उनके प्रशिक्षण के लिए वित्त पोषण और व्यवस्था की थी तथा बम्बई बम ब्लास्ट में प्रयुक्त आर डी एक्स के डिब्बों का व्यक्तिगत रुप से परिवहन किया था और बम्बई बम विस्फोट करने के पश्चात् सभी सह अभियुक्तों को भगाने और छिपाने की योजना बनाई थी और उसे सुकर बनाया था;

और इब्राहीम अब्दुल रज्जाक मेमन के विरुद्ध रेड कार्नर नोटिस सं. 127/4-1993 जारी की गई थी ;

और 12.03.1993 के महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम्बई बम विस्फोट मामले के संबंध में 27 मामलों को रजिस्ट्रीकृत किया था।

और केन्द्रीय सरकार को यह विश्वास है कि इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन को उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया जाना है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 29 और उससे संबंधित प्रविष्टयों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित की जाएगी, अर्थात् :-

"30. इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन "।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3832(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Ibrahim Abdul Razak Memon @ Mustaq @ Tiger Memon, presently residing in Pakistan, is an associate and younger brother of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4;

And whereas, Ibrahim Abdul Razak Memon is the main accused in Bombay Bomb Blast case in 1993 and CBI registered a case number RC 1 /(S) /1993 /CBI /STF / Mumbai;

And whereas, Ibrahim Abdul Razak Memon has been declared proclaimed offender by the TADA Court on 15.09.1993;

And whereas, Ibrahim Abdul Razak Memon, along with the co-accused Dawood Ibrahim Kaskar hatched the criminal conspiracy of the Bombay Bomb Blast Case, 1993 and recruited, financed and arranged for the training of co-accused in the handling of explosives, arms and ammunition and personally transported the RDX cartons used for the Bombay bomb blasts and master-minded and facilitated the escape and hiding of all the co-accused after commission of the Bombay Bomb blasts;

And whereas, Red Corner Notice number RCN No.127/4-1993 has been issued against Ibrahim Abdul Razak Memon;

And whereas, On 12.03.1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places in Maharashtra;

And whereas, the Central Government believes that Abdul Razak Memon @ Mustaq @ Tiger Memon is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 29 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"30. Ibrahim Abdul Razak Memon @ Mustaq @ Tiger Memon".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3833(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, जावेद चिकना उर्फ दाऊद टेलर, वर्तमान में पाकिस्तान निवासी है, दाऊद इब्राहीम कासकर का साथी है;

और दाऊद इब्राहीम कासकर उक्त अधिनियम के क्रम संख्या 4 की प्रथम अनुसूची में व्यक्तिगत रुप से आंतकवादी के रुप में सूचीबद्ध है ;

और जावेद चिकना बम्बई बम विस्फोट मामला 1993 का अभियुक्त है और सी बी आई मामला सं. आर सी 1 (एस)/1993/सी बी आई/ एस टी एफ/ मुम्बई में मामला रजिस्ट्रीकृत किया है;

और जावेद चिकना को टाडा न्यायालय ने 15.09.1993 को उद्घोषित अपराधी घोषित किया हैं ;

और जावेद चिकना ने विस्फोटकों, आयुधों और गोला बारुद को शेखान्डी से थाणे/मुम्बई में पहुचाने और परिवहन में भाग लिया था और भोरघाट और सानधेरी, जिला रायगढ़ में आयुधों और गोलाबारुद तथा विस्फोटकों के प्रशिक्षण में भाग लिया था और बी एम सी तथा स्टाक एक्सचेंज के अवीक्षण में भी भाग लिया था;

और इब्राहीम जावेद चिकना के विरुद्ध रेड कार्नर नोटिस सं आर सी एन ए. 350/8-1993 जारी किया गया है;

और 12.03.1993 के महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम्बई बम विस्फोट मामलों के संबंध में 27 मामलों को रजिस्टीकृत किया था;

और केन्द्रीय सरकार को यह विश्वास है कि जावेद चिकना उर्फ दाऊद टेलर उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया जाना है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 30 और उससे संबंधित प्रविष्टयों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात :-

"31. जावेद चिकना उर्फ दाऊद टेलर "।

[फा.सं.11034/24/2020-सीटी-1] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3833(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Javed Chikna @ Javed Dawood Tailor, presently residing in Pakistan, is associate of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4:

And whereas, Javed Chikna is an accused in Bombay Bomb Blast case in 1993 and CBI registered a case number RC 1/(S)/1993/CBI/STF/Mumbai;

And whereas, Javed Chikna has been declared a proclaimed offender by the TADA Court on 15.09.1993;

And whereas, Javed Chikna participated in the landings and transportations of explosives, arms and ammunition from Shekhandi to Thane /Mumbai and participated in the training of arms, and ammunition and explosives at Bhorghat and Sandheri, Dist. Raigad and also participated in the reconnaissance of the B.M.C. and Stock Exchange Buildings;

And whereas, Red Corner Notice number RCN A 350/8-1993 has been issued against Ibrahim Javed Chikna;

And whereas, on 12.03.1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places in Maharashtra;

And whereas, the Central Government believes that Javed Chikna @ Javed Dawood Tailor is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 30 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"31. Javed Chikna @ Javed Dawood Tailor".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-26102020-222744 CG-DL-E-26102020-222744

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 3381] No. 3381] नई दिल्ली, सोमवार, अक्तूबर 26, 2020/कार्तिक 4, 1942 NEW DELHI, MONDAY, OCTOBER 26, 2020/KARTIKA 4, 1942

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 26 अक्तूबर, 2020

का.आ. 3812(अ).—विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) की धारा 5 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार यह निर्धारित करने के लिए कि क्या नेशनल सोशिलस्ट काउन्सिल ऑफ नागालैंड (खापलांग), [एनएससीएन(के)] को विधिविरूद्ध संघ घोषित करने के पर्याप्त कारण हैं अथवा नहीं, एतद्वारा, गोहाटी उच्च न्यायालय के न्यायाधीश, माननीय न्यायमूर्ति श्री कल्याण राय सुराणा की अध्यक्षता में "विधिविरूद्ध क्रियाकलाप (निवारण) अधिकरण" का गठन करती है।

[फा.सं.11011/05/2020-एनई.V]

सत्येन्द्र गर्ग, संयुक्त सचिव

5196 GI/2020 (1)

MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 26th October, 2020

S.O. 3812(E).—In exercise of the powers conferred by sub-section (1) of section 5 of the Unlawful Activities (Prevention) Act, 1967 (37 of 1967), the Central Government hereby constitutes "The Unlawful Activities (Prevention) Tribunal" consisting of Shri Justice Kalyan Rai Surana, Judge of the Gauhati High Court, for the purpose of adjudicating whether or not there is sufficient cause for declaring the National Socialist Council of Nagaland (Khaplang) [NSCN(K)] as Unlawful Association

[F. No.11011/05/2020-NE.V]

SATYENDRA GARG, Jt. Secy.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-27102020-222760 CG-DL-E-27102020-222760

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii) PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 3384] No. 3384] नई दिल्ली, मंगलवार, अक्तूबर 27, 2020/कार्तिक 5, 1942 NEW DELHI, TUESDAY, OCTOBER 27, 2020/KARTIKA 5, 1942

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3816(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और साजिद मीर उर्फ साजिद मजिद उर्फ इबराहिम शाह उर्फ वसी उर्फ खली उर्फ मोहम्मद वसीम जिसकी जन्म तारीख 1 जनवरी 1978 है, पुत्र श्री अब्दुल मजीद निवासी लाहौर पंजाब प्रांत पाकिस्तान लश्कर-ए-तैयबा के अभिनिषिद्ध आतंकवादी संगठन का शीर्ष कमांडर है:

5205 GI/2020 (1)

और लश्कर-ए-तैयबा को उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्यांक 5 पर आतंकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और साजिद मीर को संयुक्त राज्य अमेरिका द्वारा 30 अगस्त 2012 को विशेष अभिहित वैश्विक आतंकवादी (एसडीजीटी) के रूप में अभिहित किया गया है ;

और साजिद मीर मुंबई आतंकवादी हमले में अपनी भूमिका के लिए राष्ट्रीय अन्वेषण अभिकरण की अतिवांछित सूची में है, और फेडरल अन्वेषण ब्यूरो (एफबीआई) ने साजिद मीर को 2008 के मुंबई आतंकवादी हमले में उसकी अभिकथित संलिप्तता के कारण अपनी अतिवांछित सूची में सम्मिलित किया है और कोई सूचना उपलब्ध कराने के लिए, जो उसकी दोषसिद्धि या गिरफ्तारी में सहायता कर सकती है, 5 मिलियन डालर का इनाम घोषित किया है;

और साजिद मीर (26/11/2008) मुंबई आतंकवादी हमले का एक मुख्य योजनाकार था और वह अब तक के सबसे बड़े लश्कर-ए-तैयबा विदेशी आतंकी हमले के लिए जिम्मेदार था, जिसके परिणामस्वरूप कई देशों के नागरिकों की मौत हुई थी जिसके अंतर्गत भारत और पश्चिमी देश भी है;

और राष्ट्रीय अन्वेषण अभिकरण द्वारा किए गए अन्वेषण में पता चला था कि साजिद मीर 26/11 मुंबई आतंकी हमले के लिए डेविड कोलमेन हेडली का प्रमुख संचालक था जो 26/11 मुंबई आतंकी हमले के लिए रेकी-सह-निगरानी क्रियाकलापों में शामिल था;

और साजिद मीर 26/11 मुंबई आतंकी हमले से संबंधित रजिस्ट्रीकृत मामले में अभियुक्त हैं और मुंबई पुलिस तथा राष्ट्रीय अन्वेषण अभिकरण के द्वारा किए जा रहे अन्वेषण के अधीन है ;

और साजिद मीर के विरुद्ध दो रेड कार्नर नोटिस सं.ए-6269/10-2010 और ए-2032/2-2019 जारी किए गए ; और केन्द्रीय सरकार का यह विश्वास है कि साजिद मीर उर्फ साजिद मजीद उर्फ इबराहिम शाह उर्फ वसी उर्फ खालिद उर्फ मोहम्मद वसीम को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 13 और उससे संबंधित प्रविष्टियों के पश्चात्, निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

" 14. साजिद मीर उर्फ साजिद मजीद उर्फ इबराहम शाह उर्फ वसी उर्फ खालिद उर्फ मोहम्मद वसीम " ।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

MINISTRY OF HOME AFFAIRS NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3816(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful

activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khali @ Muhammad Waseem having date of birth on the 1st January, 1978, S/o Abdul Majeed, resident of Lahore, Punjab Province, Pakistan, is a top commander of proscribed terrorist organisation of LASHKAR-E-TAIBA;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Sajid Mir has been designated as Specially Designated Global Terrorist (SDGT) on the 30^{th} August, 2012 by the United States of America.

And whereas, Sajid Mir is in National Investigation Agency's most wanted list for his role in 26/11 Mumbai Terror attack and Federal Bureau of Investigation (FBI) has included Sajid Mir to its most wanted list, owing to his alleged involvement in 2008 Mumbai Terror attack and declared a reward of \$ 5 million for providing any information that can help his conviction or arrest;

And whereas, Sajid Mir was one of the main planners of the Mumbai terror attack (26/11/2008) and was responsible for the largest ever oversea LASHKAR-E-TAIBA terror attack resulting in death of nationals of several countries including India and the Western countries;

And whereas, investigation by National Investigation Agency had revealed that Sajid Mir was the key handler of David Coleman Headley for the 26/11 Mumbai Terror Attack, who was involved in reccycum-surveillance activities for 26/11 Mumbai terror attack;

And whereas, Sajid Mir is a accused in the cases registered in connection with 26/11 Mumbai Terror attack and under investigation by the Mumbai Police and the National Investigation Agency;

And whereas, two Red Corner Notices Number A-6269/10-2010 and A-2032/2-2019 have been issued against Sajid Mir;

And whereas, the Central Government believes that Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khalid @ Muhammad Waseem is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 13 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"14. Sajid Mir @ Sajid Majeed @ Ibrahim Shah @ Wasi @ Khalid @ Muhammad Waseem".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3817(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और यूसुफ मुजम्मिल उर्फ अहमद भाई उर्फ यूसुफ मुजम्मिल भट्ट उर्फ हुरेरा भाई निवासी इस्लामाबाद/मुजफ्फराबाद पाकिस्तान लश्कर-ए-तैयबा के अभिनिषिद्ध आंतकवादी संगठन का एक कमांडर है और इस्लामाबाद/मुज्जफराबाद पाकिस्तान से जम्मू-कश्मीर में अपनी गतिविधियां चलाता है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आंतकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और यूसुफ मुजम्मिल लश्कर-ए-तैयबा कैडरों की भर्ती और उनके प्रशिक्षण और जम्मू-कश्मीर में घुसपेंठ के प्रयोजन के लिए देख-भाल करता है। वह अपने सहयोगीयो के माध्यम से भारत में लश्कर-ए-तैयबा आंतकियों की घुसपेंठ कराने के लिए वित्त, यात्रा दस्तावेजों और अन्य संभार तंत्रों की व्यवस्था करता है;

और यूसुफ मुजिम्मल अक्षरधाम मंदिर गुजरात (24 सितम्बर, 2002), पर आंतकी हमले, भारतीय विज्ञान संस्थान बैंगलौर (28 दिसम्बर, 2005) पर आंतकी हमले मुंबई (11 जुलाई, 2006) में लोकल ट्रेन में सिरियल ब्लास्ट और मुंबई आतंकी हमले (26 नवम्बर, 2008) मामलो में एक अभियुक्त है;

और यूसुफ मुजम्मिल के विरुद्ध रैडकोर्नर नोटिस संख्या ए-4281-6-2012 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि यूसुफ मुजिम्मल उर्फ अहमद भाई उर्फ यूसुफ मुजिम्मल भट्ट उर्फ हुरेरा भाई उक्त अधिनियम के अधीन आतंकवादी केरूपमें अधिसुचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है,

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 14 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"15. यूसुफ मुजम्मिल उर्फ अहमद भाई उर्फ यूसुफ मुजम्मिल भट्ट उर्फ हुरेरा भाई " ।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3817(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai, resident of Islamabad/Muzaffarabad, Pakistan is a commander of proscribed terrorist organisation, LASHKAR-E-TAIBA and operates its operations in the Jammu and Kashmir from Islamabad/Muzaffarabad, Pakistan;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Yusuf Muzammil looks after the recruitment of LASHKAR-E-TAIBA cadres and their training and for purpose of infiltration into the Jammu and Kashmir. He arranges finances, travel documents and other logistics through his associates, for LASHKAR-E-TAIBA terrorists to be infiltrated into India;

And whereas, Yusuf Muzammil is an accused in terrorist attacks on Akshardham temple, Gujarat (September 24, 2002), terror attack on Indian Institute of Science, Bangalore (December 28, 2005), serial blasts in local trains in Mumbai (July 11, 2006), and Mumbai terror attack (November 26, 2008) cases;

And whereas, Red Corner Notice Number A-4281-6-2012 has been issued against Yusuf Muzammil;

And whereas, the Central Government believes that Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 14 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"15. Yusuf Muzammil @ Ahmad Bhai @ Yousuf Muzammil Butt @ Hurreira Bhai".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3818(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की जिसकी जन्म तारीख 10 दिसम्बर, 1954 (वैकल्पिक 1948 है) पुत्र अब्दुल्ला निवासी लाहौर/इस्लामाबाद लश्कर-ए-तैयबा के राजनीतिक कार्य विंग/शाखा का प्रमुख है और लश्कर-ए-तैयबा के विदेशी संबंधी विभाग के प्रमुख के रूप में कार्य कर रहा है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आंतकवादी संगठन के रूप में सूचीबद्ध किया गया है ;

और अब्दुर रहमान मक्की संयुक्त राज्य अमेरिका, संयुक्त राज्य कोषागार विभाग द्वारा तारीख 4 नवम्बर, 2010 कार्यपालक आदेश संख्या 13224 के अधीन विशेष अभिहीत वैश्विक आतंकी (एसडीजीटी) के रूप में अभिहीत किया है;

और अब्दर रहमान मक्की लश्कर-ए-तैयबा के लिए धन संग्रह करने में शामिल है;

और अब्दुर रहमान मक्की आरटीसी क्रोसरोड़ चिक्कादपल्ली थाना हैदराबाद ओडोन थ्रेटर में इंम्प्रोवाइज्ड एक्सप्लोसिव डिवाइस इक्सप्लोश्जॅन (7 मई, 2006) का संचालन किया जिसके के कारण 4 लोग घायल हो गए और इस मामले में अभियुक्तों का हैदराबाद पुलिस द्वारा अन्वेषित किया जा रहा है;

और केन्द्रीय सरकार का यह विश्वास है कि अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की उक्त अधिनियम के अधीन आतंकवादी के में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है,

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 15 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"16. अब्दुर रहमान मक्की उर्फ अब्दुल रहमान मक्की "।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3818(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Abdur Rehman Makki @ Abdul Rehman Makki, having date of birth on the 10th December, 1954 (Alternate 1948), S/o Abdullah, resident of Lahore / Islamabad is Head of LASHKAR-E-TAIBA's political affairs wing/arm and served as Head of LASHKAR-E-TAIBA's foreign relations department;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Abdur Rehman Makki has been designated as a Specially Designated Global Terrorist (SDGT) under Executive Order 13224 dated the 4th November, 2010 by the United States Department of Treasury, United States of America;

And whereas, Abdur Rehman Makki is involved in raising funds for LASHKAR-E-TAIBA;

And whereas, Abdur Rehman Makki supervised the Improvised Explosive Device Explosion (May 7, 2006) inside Odeon theatre, RTC Cross Road, Chikkadpally PS, Hyderabad, causing injuries to 4 persons and accused in this case being investigated by the Hyderabad Police;

And whereas, the Central Government believes that Abdur Rehman Makki @ Abdul Rehman Makki is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 15 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"16. Abdur Rehman Makki @ Abdul Rehman Makki".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3819(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और शाहिद महमूद उर्फ शाहिद महमूद रहमतुल्ला जिसके जन्म की तारीख 10 अप्रैल, 1980 है निवासी बी-17 सलमान तारिक हुसैन स्क्वायर कराची पाकिस्तान और स्थायी निवासी शेखपुरा जिला पंजाब प्रांत पाकिस्तान, लश्कर-ए-तैयबा आतंकवादी संघटन के एक अग्र संघटन फलाह-ए-इन्सानीयत फाउंडेशन अभिनिषिद्ध संघटन का उप प्रमुख है;

और लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के अधीन क्रम संख्याक 5 पर आतंकवादी संघटन के रूप में सुचीबद्ध है ;

और शाजिद महमूद संयुक्त राज्य अमेरिका द्वारा 28 दिसंबर, 2016 को कार्यपालक आदेश 13224 के अधीन विशेष अभिहित वैश्विक आतंकवादी (एसडीजीटी) के रूप में अभिहित है;

और शाजिद महमूद लश्कर-ए-तैयबा अभिनिषिद्ध आतंकवादी संघटन के प्रमुख और संयुक्त राष्ट्र अभिहित आतंकवादी हाफिज महमूद सईद के साथ भारत में भारत विरोधी क्रियाकलापों के लिए धार्मिक / परोपकार कार्य की आड में धन भेजकर अड्डे स्थापित करने और समर्थक बनाने के लिए षडयंत्र में शामिल है; और एक मामला (सं. आरसी-20/2018/एनआईए/डीएलआई तारीख 02.07.2018) आतंकवाद निधिकरण मामला [फलाह-ए-इन्सानीयत फाउंडेशन (एफआईएफ)] में शाजिद महमूद के विरुद्ध रजिस्ट्रिकृत किया गया और राष्ट्रीय अन्वेषन अभिकरण (एनआईए) द्वारा अन्वेषित किया गया ;

और केन्द्रीय सरकार का यह विश्वास है कि शाजिद महमूद उर्फ शाजिद महमूद रहमतुल्ला उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 16 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात :-

"17. शाजिद महमूद उर्फ शाहिद महमूद रहमतुल्ला"।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3819(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shahid Mehmood @ Shahid Mehmood Rehmatullah, having date of birth on the 10th April, 1980, resident of B-17, Salman Tariq Hussain Square, Karachi, Pakistan and permanent resident of Sheikhpura district, Punjab Province, Pakistan is the Deputy Chief of proscribed organisation Falah-i-Insaniyat Foundation, a frontal organisation of terrorist organisation LASHKAR-E-TAIBA;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5;

And whereas, Shahid Mehmood has been designated as a Specially Designated Global Terrorist (SDGT) under Executive Order 13224 on the 28th December, 2016 by the United States of America;

And whereas, Shahid Mehmood along with Hafiz Mohammad Saeed, Chief of proscribed terrorist organisation LASHKAR-E-TAIBA and a United Nations Designated terrorist, is involved in a conspiracy to create bases and sympathizers in India by sending funds in the garb of religious/charity work, for anti-India activities;

And whereas, a case (No. RC-20/2018/NIA/DLI dated 02.07.2018) has been registered and investigated by the National Investigation Agency (NIA) against Shahid Mehmood in a {Falah-i-Insaniyat Foundation (FIF)} Terror Funding case;

And whereas, the Central Government believes that Shahid Mehmood @ Shahid Mehmood Rehmatullah is to be notified as a terrorist under the said Act:

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 16 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"17. Shahid Mehmood @ Shahid Mehmood Rehmatullah".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3820(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, फरहातुल्ला उर्फ अबु सुफियान उर्फ सरदार साहेब उर्फ फैरू पुत्र अहमदुल्ला गौरी जिसकी जन्म तारीख 2 जून, 1966 है, जो वर्तमान में पाकिस्तान में है, अभिनिषिद्ध आतंकवादी संगठनों लश्कर-ए-तैयबा और जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, लश्कर-ए-तैयबा उक्त अधिनियम की पहली अनुसूची के क्रम सं. 5 पर और जैश-ए-मोहम्मद क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, फरहातुल्ला गौरी अक्षरधाम मंदिर आतंक हमले मामले (2002) में गुजरात पुलिस द्वारा और हैदराबाद मामले (2004) में राजनेताओं के विलोपन के षडयंत्र में हैदराबाद पुलिस द्वारा रजिस्ट्रीकृत और अन्वेषित मामलों में अभियुक्त है;

और, केंद्रीय सरकार का यह विश्वास है कि फरहातुल्ला उर्फ अबु सुफियान उर्फ सरदार साहेब उर्फ फैरू को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 17 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"18. फरहातुल्ला उर्फ अब् सुफियान उर्फ सरदार साहेब उर्फ फैरू" ।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3820(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru, having date of birth on the 2nd June, 1966, S/o Ahmedullah Ghori, presently based in Pakistan, is a key member of proscribed terrorist organisations, LASHKAR-E-TAIBA and JAISH-E-MOHAMMED;

And whereas, LASHKAR-E-TAIBA is listed as a terrorist organisation under the First Schedule to the said Act at serial number 5 and JAISH-E-MOHAMMED at serial number 6;

And whereas, Farhatullah Ghori is accused in the cases being registered and investigated by the Gujarat Police in Akshardham Temple terror attack (2002) case and by the Hyderabad Police in conspiracy to eliminate political leaders in Hyderabad case (2004).

And whereas, the Central Government believes that Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 17 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"18. Farhatullah Ghori @ Abu Sufiyan @ Sardar Sahab @ Faru".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3821(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर पुत्र अल्लाह बख्श साबिर अल्वी निवासी बहवालपुर, पाकिस्तान, जिसकी जन्म तारीख 1 जनवरी, 1977 है, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, अब्दुल रऊफ असगर यूनाइटेड स्टेट ट्रैजरी (2 दिसम्बर, 2010) संयुक्त राज्य अमेरिका द्वारा आतंकवादी के रूप में नामित किया गया है ;

और, अब्दुल रऊफ असगर पाकिस्तान में प्रशिक्षण कैंपों की स्थापना में सिम्मिलित है और पाकिस्तान की भूमि से भारत में आतंकवादी हमले कराने में भी सिम्मिलित है और अब्दुल रऊफ असगर काठमांडू (नेपाल) से कंधार (अफगानिस्तान) भारतीय एयरलाईन वायुयान आईसी-814 के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सिम्मिलित था;

और, अब्दुल रऊफ असगर भारतीय संसद्, नई दिल्ली पर आतंकवादी हमले (13.01.2001) में मुख्य षड्यंत्रकर्ता था और वायु सेना स्टेशन पठानकोट पर आतंकवादी हमले (02.01.2016) का भी षड्यंत्रकर्ता था ;

और, अब्दुल रऊफ असगर जंगलोट, कठुआ, जम्मू-कश्मीर सेना कैंप पर आतंकी हमले के मामले, राजबाग, कठुआ, जम्मू-कश्मीर पुलिस थाने पर आतंकी हमले के मामले, सांबा, जम्मू-कश्मीर सेना कैंप पर आतंकवादी हमले के मामले, दीनानगर, गुरूदासपुर, पंजाब पुलिस थाने पर आतंकी हमले के मामले, तंगधार सेना कैंप आतंकी हमले के मामले, जम्मू-कश्मीर और पठानकोट वायु सेना स्टेशन पर आतंकवादी हमले के मामले में अभियुक्त था;

और, अब्दुल रऊफ असगर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-566/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 18 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"19. अब्दुल रऊफ असगर उर्फ मुफ्ती उर्फ मुफ्ती असगर उर्फ साद बाबा उर्फ मौलाना मुफ्ती रऊफ असगर" ।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3821(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful

activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar, having date of birth on the 1st January, 1977, S/o Allah, Bakash Sabir Alvi, resident of Bahawalpur, Pakistan, is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Abdul Rauf Asghar has been designated as terrorist by the United States Treasury (December 2, 2010) United States of America;

And whereas, Abdul Rauf Asghar is involved in setting up training camps in Pakistan and also involved in organising terrorist attacks in India from Pakistan soil;

And whereas, Abdul Rauf Asghar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft IC-814 from Kathmandu (Nepal) to Kandahar (Afghanistan);

And whereas, Abdul Rauf Asghar was key conspirator in the terrorist attack (13.12.2001) on the Indian Parliament House, New Delhi and also conspirator of the terror attack (02.01.2016) at the Air Force Station Pathankot;

And whereas, Abdul Rauf Asghar was the accused in terror attack case of Army Camp. Janglot, Kathua, Jammu and Kashmir, terror attack case of P.S Raj Bagh, Kathua, Jammu and Kashmir, terror attack case of Army Camp, Samba, Jammu and Kashmir, terror case of P.S Dina Nagar, Gurdaspur, Punjab, terror attack case of Tangdhar Army Camp, Jammu and Kashmir and Pathankot Air Force Station terrorist attack;

And whereas, Red Corner Notice Number A-566/6-2000 has been issued against Abdul Rauf Asghar;

And whereas, the Central Government believes that Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 18 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"19. Abdul Rauf Asghar @ Mufti @ Mufti Asghar @ Saad baba @ Maulana Mufti Rauf Asghar".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3822(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, इब्राहिम अतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ, पुत्र अल्लाह बख्श साबिर अल्वी, निवासी बहवालपुर, पाकिस्तान, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, इब्राहिम अतर (नेपाल) से कंधार (अफगानिस्तान) भारतीय एयरलाईन वायुयान आईसी-814 काठमांडू के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सम्मिलित था ;

और, इब्राहिम अतर भारतीय संसद्, नई दिल्ली पर आतंकवादी हमले (13.01.2001) में मुख्य षड्यंत्रकर्ता था ;

और, इब्राहिम अतर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-560/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि इब्राहिम अंतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 19 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"20. इब्राहिम अतर उर्फ अहमद अली मोहम्मद अली शेख उर्फ जावेद अमजद सिद्दकी उर्फ ए. ए. शेख उर्फ चीफ"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3822(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief, S/o Allah Bakash Sabir Alvi, resident of Bahawalpur, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Ibrahim Athar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft IC-814 from Kathmandu (Nepal) to Kandahar (Afghanistan);

And whereas, Ibrahim Athar was key conspirator in the terrorist attack (13.12.2001) on the Indian Parliament House, New Delhi;

And whereas, Red Corner Notice Number A-560/6-2000 has been issued against Ibrahim Athar;

And whereas, the Central Government believes that Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 19 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"20. Ibrahim Athar @ Ahmed Ali Mohd. Ali Shaikh @ Javed Amjad Siddiqui @ A.A. Shaikh @ Chief".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3823(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम निवासी बहवालपुर, पाकिस्तान अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है ;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, यूसुफ अजहर भारतीय एयरलाईन वायुयान आईसी-814 काठमांडू (नेपाल) से कंधार (अफगानिस्तान) के विमान अपहरण (24.12.1999) के षड्यंत्र में भी सम्मिलित था ;

और, युसुफ अजहर के विरूद्ध रेड कॉर्नर का नोटिस सं. ए-565/6-2000 जारी किया गया है ;

और, केंद्रीय सरकार का यह विश्वास है कि यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 20 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"21. यूसुफ अजहर उर्फ अजहर यूसुफ उर्फ मोहम्मद सलीम" ।

[फा.सं.11034/24/2020-सीटी-I]

आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3823(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim, R/o Bahawalpur, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6:

And whereas, Yusuf Azhar was involved in conspiracy of Hijacking (24.12.1999) of Indian Airlines aircraft 1C 814 from Kathmandu (Nepal) to Kandahar(Afghanistan);

And whereas, Red Corner Notice Number A-565/6-2000 has been issued against Yusuf Azhar;

And whereas, the Central Government believes that Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 20 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"21. Yusuf Azhar @ Azhar Yusuf @ Mohd. Salim".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3824(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन, पुत्र अब्दुल लतीफ निवासी मरकज अबदुक्ख बिन मुबारक, तहसील दस्का, जिला सियालकोट, पाकिस्तान और स्थायी निवासी मोर अमीनाबाद, गुजरावाला, पंजाब पाकिस्तान जिसकी जन्म तारीख 1970 है, अभिनिषिद्ध आतंकवादी संगठन जैश-ए-मोहम्मद का एक प्रमुख सदस्य है;

और, जैश-ए-मोहम्मद उक्त अधिनियम की पहली अनुसूची के क्रम सं. 6 पर आतंकवादी संगठन के रूप में सूचीबद्ध है ;

और, शाहिद लतीफ सियालकोट सेक्टर में जैश-ए-मोहम्मद का लॉचिंग कमांडर है जो भारत में जैश-ए-मोहम्मद के आतंकवादियों की लॉचिंग का पर्यवेक्षण करता है और भारत में आतंकी हमलों की योजना, उन्हें सुकर बनाने और उनके निष्पादन में भी सिम्मिलित है;

और, शाहिद लतीफ 12 नवम्बर, 1994 को गिरफ्तार किया गया था और भारत की जेलों में 16 वर्ष की अवधि व्यतीत करने के पश्चात् 2010 में वाघा के रास्ते विवासित किया गया था ;

और, शाहिद लतीफ सियालकोट सेक्टर, पाकिस्तान से वायुसेना स्टेशन, पठानकोट पर आतंकवादी हमले (2 जनवरी, 2016) का मुख्य षड्यंत्रकर्ता और समन्वयक था ;

और, राष्ट्रीय अन्वेषण अभिकरण (एनआईए) ने पठानकोट एयरबेस आतंकी हमले के संबंध में शाहिद लतीफ के विरूद्ध एक मामला सं. आरसी-03/2016/एनआईए/डीएलआई, तारीख 04.01.2016 रजिस्ट्रीकृत किया है;

और, शाहिद लतीफ भारतीय एयरलाईन वायुयान मामले (कंधार मामले) (24.12.1999) के विमान अपहरण में भी वांछित अभियुक्त है ;

और, केंद्रीय सरकार का यह विश्वास है कि शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन को उक्त अधिनियम के अधीन आतंकवादी के रूप में अधिसूचित किया जाना है ;

अतः, अब, केंद्रीय सरकार, विधिविरूद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में क्रम सं. 21 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम सं. और प्रविष्टियां अंतःस्थापित की जाएगी, अर्थात् :-

"22. शाहिद लतीफ उर्फ छोटा शाहिद भाई उर्फ नूर अली दीन"।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3824(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shahid Latif @ Chota Shahid Bhai @ Noor Al Din, having date of birth 1970, S/o Abdul Latif, resident of Markaz Abdukkah Bin Mubarak, Tehsil Daska, District Sialkot Pakistan and permanent resident of More Aminabad, Gujranwala, Punjab, Pakistan is a key member of proscribed terrorist organisation JAISH-E-MOHAMMED;

And whereas, JAISH-E-MOHAMMED is listed as a terrorist organisation under the First Schedule to the said Act at serial number 6;

And whereas, Shahid Latif is JAISH-E-MOHAMMED's Launching Commander at Sialkot sector, who supervises launching of JAISH-E-MOHAMMED terrorists into India and also involved in planning, facilitation and execution of terror attacks in India;

And whereas, Shahid Latif was arrested on the 12th November, 1994 and was deported via Wagah in 2010 after serving a term of 16 years in jails in India.

And whereas, Shahid Latif was the key conspirator and co-coordinator of the terrorist attack at the Air Force Station, Pathankot (January 2, 2016) from Sialkot sector, Pakistan;

And whereas, National Investigation Agency (NIA) has registered a case Number RC-03/2016/NIA/DLI dated 04.01.2016 against Shahid Latif, in connection with Pathankot Airbase terror Attack;

And whereas, Shahid Latif is also wanted accused in the Hijacking (24.12.1999) of Indian Airlines aircraft case (Kandhar Case);

And whereas, the Central Government believes that Shahid Latif @ Chota Shahid Bhai @ Noor Al Din is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 21 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"22. Shahid Latif @ Chota Shahid Bhai @ Noor Al Din".

[F.No. 11034/24/2020-CT-I]

ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3825(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और सैय्यद मुहम्मद युसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुजुर्ग पुत्र गुलाम रसूल शाह ,वर्तमान मे पाकिस्तान में रहता है, हिज़्ब–उल–मुजाहिदीन, अभिनिषिद्ध आतंकवाद संबंधी संगठन का प्रमुख सदस्य है;

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और, सैय्यद मोहम्मद यूसुफ शाह उर्फ सैय्यद सलाहुद्दीन, हिज़्ब-उल-मुजाहिदीन के स्वयंभू सुप्रीम कमांडर है और मुत्तहिदा जिहाद काउंसिल (एमजेसी) के नाम से यूनाइटेड जिहाद काउंसिल (यूजेसी) का अध्यक्ष भी है, जो लगभग 13 पाकिस्तान स्थित कश्मीर केंद्रित आतंकी संगठनों का एक समूह है;

और पाकिस्तान में स्थित सैय्यद मोहम्मद यूसुफ शाह, हिज़्ब–उल–मुजाहिदीन कैडरों का मार्गदर्शन / निर्देशन करके, मुख्य रूप से कश्मीर घाटी में, भारत में आतंकवाद संबंधी क्रियाकलापों का संचालन कर रहा है;

और सैय्यद मोहम्मद यूसुफ शाह एचएम कैडरों द्वारा आतंकवाद संबंधी क्रियाकलापों को आगे बढ़ाने के लिए व्यापार मार्ग, हवाला चैनल और अंतर्राष्ट्रीय मनी ट्रांसफर चैनल्स के माध्यम से भारत को धन जुटाने और वित्त पोषण में लगे हुए हैं;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने पृथकतावादी क्रियाकलापों को आगे बढ़ाने के लिए जम्मू और कश्मीर राज्य में आतंकवाद संबंधी निधियों और सहानुभूति रखने वालों के लिए दिल्ली से हवाला चैनलों के माध्यम से पाकिस्तान से जम्मू और कश्मीर के लिए धन के प्रवाह से संबंधित एक मामला संख्या आरसी -06/2011/एनआईए/ डीएलआई दर्ज किया है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकवाद संबंधी कार्यवाहियों और विध्वंसक क्रियाकलापों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए सैय्यद मोहम्मद यूसुफ शाह और अन्य के विरुद्ध तारीख 25.10.2011 को एक और मामला संख्या आरसी-11/2011/ एनआईए / डीएलआई दर्ज किया ;

और सैय्यद मोहम्मद यूसुफ शाह के विरुद्ध दो रेड कॉर्नर सूचना नंबर ए -66/2-1998 और 1998/6479 जारी किए गए हैं;

और केन्द्रीय सरकार का यह विश्वास है कि सैय्यद मोहम्मद यूसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुज़ुर्ग को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है; अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 22 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"23. सैय्यद मुहम्मद युसुफ शाह उर्फ सैय्यद सलाहुद्दीन उर्फ पीर साहब उर्फ बुजुर्ग"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3825(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg, S/o Ghulam Rasool Shah, presently residing in Pakistan, is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Syed Mohammed Yusuf Shah @ Syed Salahudeen, is self-styled Supreme Commander of HIZB-UL-MUJAHIDEEN and Chairman, United Jihad Council (UJC) also known as Muttahida Jihad Council (MJC), a conglomerate of around 13 Pakistan based Kashmir centric terror outfits .

And whereas, Syed Mohammed Yusuf Shah, based in Pakistan, has been operationalizing militant activities in India, primarily in Kashmir valley, by guiding / instructing HIZB-UL-MUJAHIDEEN cadres;

And whereas, Syed Mohammed Yusuf Shah is engaged in fund raising and routing finances to India through trade route, Hawala channel and International Money Transfer Channels for furtherance of terrorist activities by HM cadres;

And whereas, National Investigation Agency (NIA) has registered a case number RC-06/2011/NIA/DLI, related to flow of funds from Pakistan to the Jammu and Kashmir through Hawala Channels via Delhi for funding terrorist and sympathizers active in the State of the Jammu and Kashmir for furtherance of secessionist activities;

And whereas, National Investigation Agency (NIA) registered another case number RC-11/2011/NIA/DLI dated 25.10.2011 against Syed Mohammed Yusuf Shah and others for financing the HIZB-UL MUJAHIDEEN to carry out terrorist acts and subversive activities in India;

And whereas, two Red Corner Notices number A-66/2-1998 and 1998/6479 have been issued against Syed Mohammed Yusuf Shah;

And whereas, the Central Government believes that Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 22 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"23. Syed Mohammad Yusuf Shah @ Syed Salahudeen @ Peer Sahab @ Buzurg".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3826(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और, गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्ला खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड, पुत्र गुलाम रसूल खान मूल रूप से निवासी ग्राम लिवर,पोस्ट पहलगाम, जिला अनंतनाग, जम्मू और कश्मीर, वर्तमान में रावलिपेंडी, पंजाब, पाकिस्तान में रहता है तथा हिज़्ब-उल-मुजाहिदीन अभिनिषिद्ध आतंकवाद संबंधी संगठन के प्रमुख सदस्य है:

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और गुलाम नबी खान हिज़्ब-उल-मुजाहिदीन के उप सुप्रीम और हिज़्ब-उल-मुजाहिदीन कमान परिषद का सदस्य है, इसके अतिरिक्त फील्ड ऑपरेशन सेल (एफओसी), हिज़्ब-उल-मुजाहिदीन का क्रियाशील संचालन कमांडर है;

और गुलाम नबी खान को सक्रिय रूप से कमान परिषद की बैठकों, जेहादी सम्मेलनों में भाग लेने और मुजफ्फराबाद, पाकिस्तान के कब्जे वाले कश्मीर / पाकिस्तान के विभिन्न क्षेत्रों में हिज़्ब-उल-मुजाहिदीन प्रशिक्षण शिविर और लॉन्चिंग ट्कड़ियों का दौरा करते पाया गया है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकी वारदातों और विध्वंसक गतिविधियों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए गुलाम नबी खान और अन्य के विरुद्ध 25.10.2011 को एक मामला संख्या आरसी-11/2011/एनआईए / डीएलआई दर्ज किया ;

और मार्च, 2019 में, प्रवर्तन निदेशालय (ईडी) ने गुलाम नबी खान की संपत्ति के खिलाफ अनंतिम अनुलग्नक आदेश (पीएओ) जारी किया है:

और गुलाम नबी खान के विरुद्ध रेड कॉर्नर सूचना संख्या ए-596/1-2014 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्लाह खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 23 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी, अर्थात् :-

"24. गुलाम नबी खान उर्फ अमीर खान उर्फ सैफुल्ला खालिद उर्फ खालिद सैफुल्लाह उर्फ जवाद उर्फ दांड"।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3826(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand, S/o Ghulam Rasool Khan originally R/o Village Liver, P/S Pahalgam, District Anantnag, Jammu and Kashmir, is presently residing at Rawalpindi, Punjab, Pakistan and is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Ghulam Nabi Khan is the Deputy Supreme of HIZB-UL- MUJAHIDEEN and member of HIZB-UL- MUJAHIDEEN Command Council, besides being the acting Operational commander of Field Operation Cell (FOC), HIZB-UL- MUJAHIDEEN;

And whereas, Ghulam Nabi Khan has been found actively attending command council meetings, Jehadi conferences, and visiting HIZB-UL- MUJAHIDEEN Training camps and Launching detachments in various areas of Muzaffarabad, Pakistan occupied Kashmir/Pakistan;

And whereas, National Investigation Agency (NIA) registered a case number RC-11/2011/NIA/DLI dated 25.10.2011 against Ghulam Nabi Khan and others for financing the HIZB-UL-MUJAHIDEEN to carry out terror acts and subversive activities in India;

And whereas, In March, 2019, Enforcement Directorate (ED) has issued Provisional Attachment

Order (PAO) against property of Ghulam Nabi Khan;

And whereas, Red Corner Notices number A-596/1-2014 has been issued against Ghulam Nabi Khan;

And whereas, the Central Government believes that Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 23 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"24. Ghulam Nabi Khan @ Amir Khan @ Saifullah Khalid @ Khalid Saifullah @ Jawaad @ Daand"

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3827(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और ज़फ़र हुसैन भट उर्फ खुर्शीद उर्फ मो. जफर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम, पुत्र सोनाउल्ला भट, वर्तमान में पाकिस्तान में रहतें है और हिज़्ब–उल–मुजाहिदीन अभिनिषिद्ध आतंकवाद संबंधी संगठन का प्रमुख सदस्य है;

और हिज़्ब-उल-मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 8 पर पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और ज़फ़र हुसैन भट, गुलाम नबी खान उर्फ अमीर खान हिजब-उल-मुजाहिदीन के डिप्टी चीफ का निजी सहायक है और हिज़्ब-उल-मुजाहिदीन के वित्तीय मामलों को भी संभालता है;

और वर्तमान में इस्लामाबाद और रावलिपेंडी,पाकिस्तान में बसे ज़फर हुसैन भट, जम्मू और कश्मीर में संगठन के सभी कार्यों को चलाता है और घाटी में हिज़्ब–उल–मुजाहिदीन गुटों को धन भेजने के लिए जिम्मेदार है;

और राष्ट्रीय जांच अभिकरण (एनआईए) ने भारत में आतंकवाद संबंधी कार्यवाहियों और विध्वंसक क्रियाकलापों को अंजाम देने के लिए हिज़्ब–उल–मुजाहिदीन के वित्तपोषण के लिए ज़फर हुसैन भट और अन्य के विरुद्ध तारीख 25.10.2011 को एक और मामला संख्या आरसी-06/11/2011/ एनआईए / डीएलआई दर्ज किया ;

और ज़फर हुसैन भट को उपरोक्त मामले में माननीय विशेष न्यायालय, राष्ट्रीय जांच अभिकरण, पटियाला हाउस न्यायालय, नई-दिल्ली के दिनांक 19.11.2013 के आदेश से एक फरार/भगोडा घोषित अपराधी किया गया :

और ज़फ़र हुसैन भट के खिलाफ रेड कॉर्नर सूचना नंबर ए-530/1-2014 जारी किया गया है;

और केन्द्रीय सरकार का यह विश्वास है कि ज़फर हुसैन भट उर्फ खुर्शीद उर्फ मो. ज़फर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 24 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी. अर्थात :-

"25. ज़फ़र हुसैन भट उर्फ खुर्शीद उर्फ मो. जफर खान उर्फ मौलवी उर्फ खुर्शीद इब्राहिम "।

[फा.सं.11034/24/2020-सीटी-I]

आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3827(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith:

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim, S/o Sonaullah Bhat, is presently based in Pakistan and is a key member of proscribed terrorist organisation HIZB-UL-MUJAHIDEEN;

And whereas, HIZB-UL-MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 8;

And whereas, Zaffar Hussain Bhat is Personal Assistant to Ghulam Nabi Khan @ Amir Khan HIZB-UL-MUJAHIDEEN's Dy. Chief and also handles Financial affairs of HIZB-UL-MUJAHIDEEN;

And whereas, Zaffar Hussain Bhat, presently settled in Islamabad and Rawalpindi, Pakistan, runs all the operations of outfit in Jammu and Kashmir and is responsible for sending funds to HIZB-UL-MUJAHIDEEN operatives in the Valley;

And whereas, National Investigation Agency (NIA) has registered a case number RC-11/2011/NIA/DLI dated 25.10.2011 against Zafar Hussain Bhat and others for financing the HIZB-UL-MUJAHIDEEN to carry out terror acts and subversive activities in India;

And whereas, Zaffar Hussain Bhat is an absconder / declared Proclaimed Offender on 19.11.2013 by the order of Hon'ble Special Court, National Investigation Agency, Patiala House Courts, New-Delhi in the above case;

And whereas, Red Corner Notices Number A-530/1-2014 has been issued against Zaffar Hussain Bhat:

And whereas, the Central Government believes that Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 24 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"25. Zaffar Hussain Bhat @ Khursheed @ Mohd. Zafar Khan @ Moulvi @ Khursheed Ibrahim".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3828(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भटकल उर्फ मो. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज, जन्म तिथि 19 मई, 1976, पुत्र इस्माइल शाहुल हमीद शाहबादरी, वर्तमान में पाकिस्तान में डेरा डाले है, तथा इंडियन मुजाहिदीन आतंकवाद संबंधी संगठन का एक संस्थापक सदस्य है;

और इंडियन उल–मुजाहिदीन को उक्त अधिनियम की चौथी अनुसूची के अधीन क्रम संख्यांक 35 पर पर आतंकवाद संबंधी संगठन के रूप में सूचीबद्ध किया गया है;

और रियाज उर्फ रियाज भटकल पहले स्टूडेंट्स इस्लामिक मूवमेंट ऑफ इंडिया (सिमी) का सदस्य था, जो विधिविरुद्ध क्रियाकलाप निवारण अधिनियम, 1967 की पहली अनुसूची के अधीन एक प्रतिबंधित संगठन भी था और धार्मिक तर्ज पर सांप्रदायिक घृणा की विचारधारा का पोषण करता था। वह भारत की एकता, अखंडता, सुरक्षा और संप्रभुता को खतरे में डालने के आशय से और व्यक्तियों की मृत्यु और क्षति के कारण, नुकसान, संपत्ति के नुकसान और विनाश द्वारा भारत में लोगों में आतंक से मारने के आशय से भारत सरकार के विरुद्ध आतंकवाद संबंधी कृत्यों के कमीशन के लिए अन्य सह-साजिशकर्ताओं के साथ एक आपराधिक साजिश में प्रवेश किया;

और मो. रियाज उर्फ रियाज भटकल ने अनेक आतंकवाद संबंधी कृत्यों का षणयंत्र और योजना का नेतृत्व करने के लिए स्वेच्छा से और सक्रिय रूप से भाग लिया, जिसके अंतर्गत हैदराबाद (2007), जयपुर, दिल्ली और अहमदाबाद (2008), हैदराबाद (2013) है तथा और भी आतंकवाद संबंधी कृत्यों के वास्तविक प्रदर्शन में शामिल था जिसके अंतर्गत

जर्मन बेकरी (2010), चिन्नास्वामी स्टेडियम, बैंगलोर (2010), जामा मस्जिद (2010), शीतलाघाट (2010) और मुंबई (2011) में बम विस्फोट भी हैं;

और षडयंत्र को आगे बढ़ाने और संगठन को मजबूत करने के आशय से, मो. रियाज उर्फ रियाज भटकल ने दिल्ली सिहत भारत में कई स्थानों पर ठिकाने बनाए रखे थे, जहाँ उसने संगठन के अन्य सदस्यों के साथ मिलकर आयुध विनिर्माण का कारखाना स्थापित किया:

और साजिश के अनुसरण में, मो. रियाज उर्फ रियाज भटकल ने भारत-मुजाहिदीन को अल-कायदा और तालिबान जैसे अन्य अंतरराष्ट्रीय आतंकवाद संबंधी संगठनों के साथ मिलाने के प्रयास किए, जिससे भारत के विरुद्ध युद्ध तेज हो सके।

और राष्ट्रीय जांच अभिकरण (एनआईए), दिल्ली पुलिस, मुंबई पुलिस और राजस्थान पुलिस द्वारा मो. रियाज उर्फ रियाज भटकल के विरुद्ध विभिन्न मामले दर्ज किए गए हैं;

और, मो. रियाज़ उर्फ रियाज़ भटकल के खिलाफ रेड कॉर्नर सूचना नंबर A-4554 / 11-2009 जारी किया गया है:

और केन्द्रीय सरकार का यह विश्वास है कि रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भट उर्फ मु. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज को उक्त अधिनियम के अधीन आतंकवाद संबंधी के रूप में अधिसूचित किया जाना है;

अतः, अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्यांक 25 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्यांक और प्रविष्टियां अंतःस्थापित की जाएंगी. अर्थात :-

"26. रियाज इस्माइल शाहबंदरी उर्फ शाह रियाज अहमद उर्फ रियाज भटकल उर्फ मो. रियाज उर्फ अहमद भाई उर्फ रसूल खान उर्फ रोशन खान उर्फ अजीज "।

> [फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3828(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz, having date of birth on the 19th May, 1976, S/o

Ismail Shahul Hammed Shahbandri, presently based in Pakistan, is a founder member of terrorist organisation INDIAN MUJAHIDEEN;

And whereas, INDIAN MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 35;

And whereas, Md. Riyaz @ Riyaz Bhatkal was earlier a member of the Students Islamic Movement of India (SIMI), also a banned outfit under the First Schedule of the Unlawful Activities Prevention Act, 1967 and nurtured ideology of communal hatred on religious lines. He entered into a criminal conspiracy along with the other co-conspirators for commission of terrorist act against Government of India, with the intent to threaten the unity, integrity, security and sovereignty of India and with intent to strike terror in the people in India, by causing death of and injuries to persons, loss of, damage to and destruction of property;

And whereas, Md. Riyaz @ Riyaz Bhatkal voluntarily and actively participated in the conspiracy and planning leading to several terrorist acts including the blasts at Hyderabad (2007), Jaipur, Delhi and Ahmedabad (2008), Hyderabad (2013) and also in the actual execution of terrorist acts including bomb blasts at German Bakery (2010), Chinnaswami Stadium, Bangalore (2010), Jama Masjid (2010), Sheetlaghat (2010) and Mumbai (2011);

And whereas, for the furtherance of conspiracy and with intent to strengthen the outfit, Md. Riyaz @ Riyaz Bhatkal maintained hideouts at several places in India including Delhi where he set up the Arms manufacturing factory in collusion with other members of the outfit;

And whereas, in pursuance of the conspiracy, Md. Riyaz @ Riyaz Bhatkal made efforts to associate the INDIAN MUJAHIDEEN with other international terrorist organisations like the Al-Qaeda and the Taliban in order to further intensify the war waged against India.

And whereas, various cases have been registered by the National Investigation Agency (NIA), Delhi Police, Mumbai Police and Rajasthan Police against Md. Riyaz @ Riyaz Bhatkal;

And whereas, Red Corner Notice number A-4554/11-2009 has been issued against Md. Riyaz @ Riyaz Bhatkal;

And whereas, the Central Government believes that Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 25 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"26. Riyaz Ismail Shahbandri @ Shah Riyaz Ahmed @ Riyaz Bhatkal @ Md. Riyaz @ Ahmed Bhai @ Rasool Khan @ Roshan Khan @ Aziz".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3829(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल, जिसके जन्म की तारीख 28 जुलाई, 1968 है, पुत्र इस्माइल साहुल हम्मेड साहबनदरी, वर्तमान में पाकिस्तान का निवासी है, आतंकवादी संगठन इंडियन मुजाहिद्दीन का सह संस्थापक है;

और इंडियन मुजाहिद्दीन उक्त अधिनियम के क्रम संख्या 35 की प्रथम अनुसूची के अधीन आंतकवादी संगठन के रूप में सूचीबद्ध है;

और इकबाल भटकल जो कि इंडियन मुजाहिद्दीन का प्रमुख रहा था, आंतकवादी कार्यों के लिए निधियों की व्यवस्था करने के लिए जिम्म्दार था;

और राष्ट्रीय जांच एंजेसी (एन आई ए), दिल्ली पुलिस, मुम्बई पुलिस और राजस्थान पुलिस द्वारा इकबाल भटकल के विरुद्ध अनेक मामले संस्थित किए हैं;

और इकबाल भटकल के विरुद्ध रेड कार्नर नोटिस सं. ए 285/1-2010 जारी किया गया है ;

और केन्द्रीय सरकार को यह विश्वास है कि मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल को उक्त अधिनियम के अधीन आंतकवादी के रूप में अधिसुचित किया जाना है :

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थातु:-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 26 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात् :-

"27. मोहम्मद इकबाल उर्फ साहबनदरी मोहम्मद इकबाल उर्फ इकबाल भटकल"।

[फा.सं.11034/24/2020-सीटी-I] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3829(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal, having date of birth on the 28th July,1968, S/o Ismail Shahul Hammed Shahbandri, presently based in Pakistan, is co-founder of terrorist organisation INDIAN MUJAHIDEEN;

And whereas, INDIAN MUJAHIDEEN is listed as a terrorist organisation under the First Schedule to the said Act at serial number 35;

And whereas, Iqbal Bhatkal, being the Amir (Head) of Indian Mujahideen was responsible for arranging funds for terrorist acts;

And whereas, various cases have been registered by the National Investigation Agency (NIA), Delhi Police, Mumbai Police and Rajasthan Police against Iqbal Bhatkal;

And whereas, Red Corner Notices number A-285/1-2010 has been issued against Iqbal Bhatkal;

And whereas, the Central Government believes that Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 26 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"27. Md. Iqbal @ Shabandri Mohammed Iqbal @ Iqbal Bhatkal".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3830(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है:

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और शेख शकील उर्फ छोटा शकील, पुत्र शेख बाबू मोहिद्दीन, जिसके जन्म का वर्ष 1960 है, वर्तमान में कराची, पाकिस्तान का निवासी है, दाउद इब्राहिम की देखरेख में डी. कंपनी के सभी आपराधिक और अंडरवर्ड संचालन की देखभाल करता है:

और दाउद इब्राहिम कासकर उक्त अधिनियम के क्रम संख्यांक 4 के चौथी अनुसची के अधीन व्यक्तिगत आंतकवादी के रूप में सूचीबद्ध है ;

और, शेख शकील आंतकवादी गतिविधियों को भारत और विदेश में अंजाम देने के लिए डी कंपनी को वित्तीय सहायता प्रदान करता है ;

और शेख शकील के विरुद्ध भारतीय दंड संहिता, महाराष्ट्र संगठित अपराध नियंत्रण कानून, 1999 और मुम्बई पुलिस अधिनियम, 1951 के अधीन विभिन्न धाराओं में लगभग 104 आपराधिक मामलों को रजिस्ट्रीकृत किया गया है ; और शेख शकील के विरुद्ध रेड कार्नर नोटिस सं. ए-356/7-1995 जारी की गई है;

और केन्द्रीय सरकार को यह विश्वास है शेख शकील उर्फ छोटा शकील को उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया गया है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 27 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित को अंतःस्थापित किया जाएगा, अर्थातु :-

"28 शेख शकील उर्फ छोटा शकील "।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3830(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Shaikh Shakeel @ Chhota Shakeel, S/o Shaikh Baboo Mohiddin, having date of birth in 1960, presently based in Karachi, Pakistan, looks after all criminal and underworld operations of D-Company under supervision of Dawood Ibrahim;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4;

And whereas, Shaikh Shakeel finances D-Company operatives of India and abroad in order to execute criminal activities;

And whereas, approximately 104 criminal cases have been registered against Shaikh Shakeel under various sections of Indian Penal Code, Maharashtra Control of Organised Crime Act, 1999 and Bombay Police Act, 1951;

And whereas, Red Corner Notices number A-356/7-1995 has been issued against Shaikh Shakeel;

And whereas, the Central Government believes that Shaikh Shakeel @ Chhota Shakeel is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 27 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"28. Shaikh Shakeel @ Chhota Shakeel".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3831(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और मोहम्मद आनिस, पुत्र शेख इब्राहीम कासकर, वर्तमान में पाकिस्तान में डी ब्लाक, बंगला सं. डी-95 कराची, पाकिस्तान का निवासी है, दाऊद इब्राहीम कासकर का साथी और छोटा भाई है;

और दाउद इब्राहिम कासकर उक्त अधिनियम के क्रम संख्यां 4 की चौथी अनुसची के अधीन व्यक्तिगत आंतकवादी के रुप में सूचीबद्ध है ;

और मोहम्मद अनिस सी बी आई. मामला संख्या आर सी 1/(एस)/1993/सी बी आई/ एसटीएफ/ मुम्बई से संबंधित बाम्बे बम ब्लास्ट केस (1993) में लिप्त है;

और मौहम्मद अनिस को टाडा न्यायालय ने 15 सितंबर, 1993 में उद्घोषित अपराधी घोषित किया है;

और 12 मार्च 1993 को महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम ब्लास्ट मामलों से संबंधित 27 मामलों को दर्ज किया था ;

और मौहम्मद अनिस के विरुद्ध रेड कार्नर नोटिस सं. आर सी एन संख्या ए 349/8-1993 जारी किया गया है;

और केन्द्रीय सरकार को यह विश्वास है कि मोहम्मद अनीस को उक्त अधिनियम के अधीन अधिसूचित किया जाना है;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 28 और उससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात :-

"29. मोहम्मद अनीस"।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3831(E).— Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Mohammad Anis, S/o s/o Shaikh Ibrahim Kaskar, presently residing in Pakistan at Caption D-Block, Bunglow No-D-95 Karanchi Pakistan, is an associate and younger brother of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule of the said Act at serial number 4;

And whereas, Mohammad Anis is involved in CBI case number RC 1/(S)/1993/CBI/STF/Mumbai related to Bombay Bomb Blast Case (1993);

And whereas, Mohammad Anis has been declared a proclaimed offender by the TADA Court on the 15th September, 1993;

And whereas, on the 12th March, 1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places Maharashtra;

And whereas, Red Corner Notices No. RCN number A-349/8-1993 has been issued against Mohammad Anis;

And whereas, the Central Government believes that Mohammad Anis is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 28 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"29. Mohammad Anis".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3832(अ).—विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कितपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है:

और इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन, वर्तमान में पाकिस्तान का निवासी है, दाऊद इब्राहीम कासकर का साथी और छोटा भाई है ;

और दाऊद इब्राहीम कासकर उक्त अधिनियम के क्रम संख्या 4 की चौथी अनुसूची के अधीन व्यक्तिगत आंतकवादी संगठन के रुप में सूचीबद्ध है;

और इब्राहीम अब्दुल रज्जाक मेमन 1993 में बाम्बें के बम ब्लास्ट केस का प्रधान अभियुक्त है और सी बी आई ने मामला सं. आर सी 1 (एस)/1993/सी बी आई/ एस टी एफ/ मुम्बई में मामला दर्ज किया है;

और इब्राहीम अब्दुल रज्जाक मेमन को टाडा न्यायालय ने 15.09.1993 को उद्घोषित अपराधी घोषित किया हैं ;

और इब्राहीम अब्दुल रज्जाक मेमन ने सह-अभियुक्त दाऊद इब्राहीम कासकर के साथ 1993 के बम्बई बम विस्फोट मामले का आपराधिक षडयंत्र रचा था और विस्फोटकों, अयुधों और गोलाबारुद के हैंडलिंग के लिए सह अभियुक्तों की भर्ती की थी उनके प्रशिक्षण के लिए वित्त पोषण और व्यवस्था की थी तथा बम्बई बम ब्लास्ट में प्रयुक्त आर डी एक्स के डिब्बों का व्यक्तिगत रुप से परिवहन किया था और बम्बई बम विस्फोट करने के पश्चात् सभी सह अभियुक्तों को भगाने और छिपाने की योजना बनाई थी और उसे सुकर बनाया था;

और इब्राहीम अब्दुल रज्जाक मेमन के विरुद्ध रेड कार्नर नोटिस सं. 127/4-1993 जारी की गई थी ;

और 12.03.1993 के महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम्बई बम विस्फोट मामले के संबंध में 27 मामलों को रजिस्ट्रीकृत किया था।

और केन्द्रीय सरकार को यह विश्वास है कि इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन को उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया जाना है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 29 और उससे संबंधित प्रविष्टयों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित की जाएगी, अर्थात् :-

"30. इब्राहीम अब्दुल रज्जाक मेमन उर्फ मुस्ताक उर्फ टाइगर मेमन "।

[फा.सं.11034/24/2020-सीटी-I] आशुतोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3832(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism:

And whereas, Ibrahim Abdul Razak Memon @ Mustaq @ Tiger Memon, presently residing in Pakistan, is an associate and younger brother of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4;

And whereas, Ibrahim Abdul Razak Memon is the main accused in Bombay Bomb Blast case in 1993 and CBI registered a case number RC 1 /(S) /1993 /CBI /STF / Mumbai;

And whereas, Ibrahim Abdul Razak Memon has been declared proclaimed offender by the TADA Court on 15.09.1993;

And whereas, Ibrahim Abdul Razak Memon, along with the co-accused Dawood Ibrahim Kaskar hatched the criminal conspiracy of the Bombay Bomb Blast Case, 1993 and recruited, financed and arranged for the training of co-accused in the handling of explosives, arms and ammunition and personally transported the RDX cartons used for the Bombay bomb blasts and master-minded and facilitated the escape and hiding of all the co-accused after commission of the Bombay Bomb blasts;

And whereas, Red Corner Notice number RCN No.127/4-1993 has been issued against Ibrahim Abdul Razak Memon;

And whereas, On 12.03.1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places in Maharashtra;

And whereas, the Central Government believes that Abdul Razak Memon @ Mustaq @ Tiger Memon is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 29 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"30. Ibrahim Abdul Razak Memon @ Mustaq @ Tiger Memon".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 अक्तूबर, 2020

का.आ. 3833(अ).— विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 (1967 का 37) (जिसे इसमें इसके पश्चात् उक्त अधिनियम कहा गया है) को व्यष्टियों और संगमों के कतिपय विधिविरुद्ध क्रियाकलापों के और अधिक प्रभावी

निवारण का उपबंध करने और आतंकवाद संबंधी क्रियाकलापों के संबंध में कार्यवाही करने और उससे संबंधित विषयों हेतु उपबंध करने के लिए अधिनियमित किया गया है;

और उक्त अधिनियम की धारा 35 की उपधारा (1) के खंड (क), केन्द्रीय सरकार को किसी व्यष्टि के नाम को उक्त अधिनियम की चौथी अनुसूची में अधिसूचित करने के लिए सशक्त करता है, यदि उसे यह विश्वास है कि वह आतंकवाद में संलिप्त है;

और, जावेद चिकना उर्फ दाऊद टेलर, वर्तमान में पाकिस्तान निवासी है, दाऊद इब्राहीम कासकर का साथी है;

और दाऊद इब्राहीम कासकर उक्त अधिनियम के क्रम संख्या 4 की प्रथम अनुसूची में व्यक्तिगत रुप से आंतकवादी के रुप में सूचीबद्ध है ;

और जावेद चिकना बम्बई बम विस्फोट मामला 1993 का अभियुक्त है और सी बी आई मामला सं. आर सी 1 (एस)/1993/सी बी आई/ एस टी एफ/ मुम्बई में मामला रजिस्ट्रीकृत किया है;

और जावेद चिकना को टाडा न्यायालय ने 15.09.1993 को उद्घोषित अपराधी घोषित किया हैं ;

और जावेद चिकना ने विस्फोटकों, आयुधों और गोला बारुद को शेखान्डी से थाणे/मुम्बई में पहुचाने और परिवहन में भाग लिया था और भोरघाट और सानधेरी, जिला रायगढ़ में आयुधों और गोलाबारुद तथा विस्फोटकों के प्रशिक्षण में भाग लिया था और बी एम सी तथा स्टाक एक्सचेंज के अवीक्षण में भी भाग लिया था;

और इब्राहीम जावेद चिकना के विरुद्ध रेड कार्नर नोटिस सं आर सी एन ए. 350/8-1993 जारी किया गया है;

और 12.03.1993 के महाराष्ट्र पुलिस ने महाराष्ट्र के विभिन्न स्थानों पर बम्बई बम विस्फोट मामलों के संबंध में 27 मामलों को रजिस्टीकृत किया था;

और केन्द्रीय सरकार को यह विश्वास है कि जावेद चिकना उर्फ दाऊद टेलर उक्त अधिनियम के अधीन आंतकवादी के रुप में अधिसूचित किया जाना है ;

अतः अब, केन्द्रीय सरकार, विधिविरुद्ध क्रियाकलाप (निवारण) अधिनियम, 1967 की धारा 35 की उपधारा (1) के खंड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की चौथी अनुसूची में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिनियम की चौथी अनुसूची में, क्रम संख्या 30 और उससे संबंधित प्रविष्टयों के पश्चात् निम्नलिखित क्रम संख्या और प्रविष्टियों को अंतःस्थापित किया जाएगा, अर्थात :-

"31. जावेद चिकना उर्फ दाऊद टेलर "।

[फा.सं.11034/24/2020-सीटी-1] आश्तोष अग्निहोत्री, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th October, 2020

S.O. 3833(E).—Whereas, the Unlawful Activities (Prevention) Act, 1967 (37 of 1967) (hereinafter referred to as the said Act) has been enacted to provide for more effective prevention of certain unlawful activities of individuals and associations and for dealing with terrorist activities and for matters connected therewith;

And whereas, clause (a) of sub-section (1) of section 35 of the said Act empowers the Central Government to notify the name of an individual in the Fourth Schedule to the said Act, if it believes that he is involved in terrorism;

And whereas, Javed Chikna @ Javed Dawood Tailor, presently residing in Pakistan, is associate of Dawood Ibrahim Kaskar;

And whereas, Dowood Ibrahim Kaskar is listed as an individual terrorist under the Fourth Schedule to the said Act at serial number 4:

And whereas, Javed Chikna is an accused in Bombay Bomb Blast case in 1993 and CBI registered a case number RC 1/(S)/1993/CBI/STF/Mumbai;

And whereas, Javed Chikna has been declared a proclaimed offender by the TADA Court on 15.09.1993;

And whereas, Javed Chikna participated in the landings and transportations of explosives, arms and ammunition from Shekhandi to Thane /Mumbai and participated in the training of arms, and ammunition and explosives at Bhorghat and Sandheri, Dist. Raigad and also participated in the reconnaissance of the B.M.C. and Stock Exchange Buildings;

And whereas, Red Corner Notice number RCN A 350/8-1993 has been issued against Ibrahim Javed Chikna;

And whereas, on 12.03.1993, Maharashtra Police had registered 27 cases relating to Bomb Blast cases at various places in Maharashtra;

And whereas, the Central Government believes that Javed Chikna @ Javed Dawood Tailor is to be notified as a terrorist under the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the Fourth Schedule to the said Act, namely:-

In the Fourth Schedule to the said Act, after serial number 30 and entries relating thereto, the following serial number and entries shall be inserted, namely:-

"31. Javed Chikna @ Javed Dawood Tailor".

[F.No. 11034/24/2020-CT-I] ASHUTOSH AGNIHOTRI, Jt. Secy.